

**BEFORE NATIONAL GREEN TRIBUNAL WESTERN ZONE,  
PUNE BENCH.**

**ORIGINAL APPLICATION NO. 121 OF 2025 (WZ)**

**IN THE MATTER OF :-**

Udaykumar Ramanilal Patel.

..Applicant.

-Versus-

The Director, Sovevax Biologics Pvt. Ltd. & Ors.

..Respondent(s)

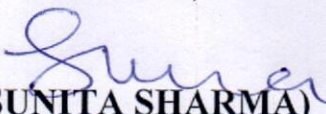
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NEW DELHI  
DATED:26.05.2026

FILED BY :

  
(SUNITA SHARMA)

ADVOCATE FOR RESPONDENT NOS.4 TO 7  
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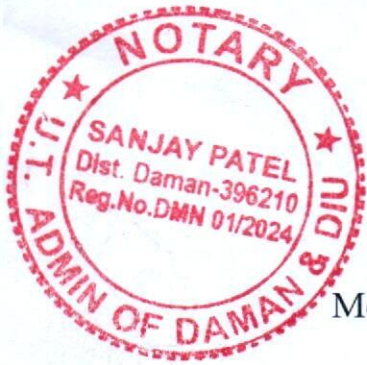
**COUNTER AF FIDAVIT ON BEHALF OF  
RESPONDENT NOS. 4 to 7.**

I, Shri B. Mohandaas, IFS, aged about 45 Years presently posted as

Member Secretary, Pollution Control Committee, U.T. Administration of Dadra and Nagar Haveli and Daman and Diu, having my office at 1st Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman-396210, do hereby solemnly affirm on oath and state as under: -

1. In my official capacity as stated above I am conversant with the facts and circumstances of the case as such I am competent to swear this Affidavit on behalf of respondent Nos. 4 to 7.
2. That on 12.01.2005 Notification No. DFS/DD/FP was issued under Sub-Section 1 of Section 13 of the Goa, Daman and Diu Fire Force Act, 1986 laying down requirements for firefighting. A copy of Notification





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dated 12.01.2005 is annexed as ANNEXURE R-1.

3. On 25.01.2025 M/s. Sovevax Biologics Pvt. Ltd. respondent No. 1 herein, addressed a Letter to the Collector / District Magistrate, Daman requesting for permission to undertake Controlled Blasting for removal of Rocky and Hilly formation on Company Lands. It was stated as under: -

“As part of the ongoing land development and leveling operations for our project at the said site, we have encountered rocky and solid soil/rock formations, including hard and unyielding hilly areas into some parts of our said lands, which cannot be adequately, removed using conventional construction equipments.

In view of the above, we humbly seek your kind permission to undertake controlled blasting to safely and efficiently remove these rock formations and enable leveling of the project site.

The specific land Survey Nos., where such formations exist pertain to the following Survey Nos. i.e., 327/1, 327/2, 327/3, 325/2 and 325/1” totally admeasuring about 18,325 sq. meters. The copies of Form I and XIV and Site Plans of these survey numbers are enclosed herewith for ready reference.”

A copy of the Letter dated 25.01.2025 addressed by the company



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to Collector Daman is annexed as **ANNEXURE R-2.**

4. That on 03.02.2025 Dy. Collector (General) Daman addressed letter to the Sub-Divisional Police Officer, Daman, Mamlatdar/ Executive Magistrate Daman and Asstt. Director Fire & Emergency Services Daman informing them that DGM Projects Sovevax Biologics Pvt. Ltd. has requested for permission to undertake controlled blasting for removal of rocks in hilly formation on their company premises in Survey No.327/1, 327/2, 327/3, 325/2 and 325/1 in village Bhimpore, Nani Daman. Vide the said Letter, the abovementioned Authorities were requested to carry out necessary inspection and furnish the detailed report immediately so that matter could be processed further. A copy of Letter dated 03.02.2025 is annexed as **ANNEXURE R-3.**



5. On 04.02.2025, the office of the Sub-Divisional Police Officer addressed a Letter to Dy. Collector and stated that, on fulfilling of conditions as mentioned in the letter permission for controlled blasting can be granted. A copy of Letter dated 04.02.2025 is annexed as **ANNEXURE R-4.**

6. Thereafter on 04.02.2025, the Mamlatdar/Executive Magistrate, Daman addressed Letter to the Dy. Collector Daman and informed him that Talathi has visited the site and reported that "*the Non-Agricultural*

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land bearing Sy. No. 327/1 adm. 3975 sq. mts. and Sy. No. 327/2 adm. 3975 sq. mts., 327/3 adm. 3975 sq. mts. and Sy. No. 325/2 adm. 3600 sq. mts. of village Bhimpore, Nani Daman are recorded in the name of Sovevax Biologics Pvt. Ltd. and Non-Agricultural land bearing Sy. No.325/1 adm. measuring. 1400 sq. mts. in Village Bhimpore, Nani Daman is recorded in the name of Kairash Shavak Dadachaji and Rishad Kairash Dadachaji. All the aforementioned lands are located in a hilly area and with no residential settlements or industrial establishments". A copy of Letter dated 04.02.2025 is annexed as **ANNEXURE R-5.**

7. That on 11.02.2025 Department of Fire and Emergency Services addressed a Letter to Deputy Collector, Daman and stated that there is no objection for controlled blasting to remove rocky and hilly formation in the premises for Survey No's. 327/1, 327/2, 327/3, 325/2 and 325/1 subject to satisfactory compliance with the firefighting requirements in compliance with Notification dated 12.01.2025 issued under Sub-section-1 of Section 13 of the Goa, Daman and Diu Fire Force Act, 1986. A copy of Letter dated 11.02.2025 is annexed as **ANNEXURE R-6.**

8. On 05.03.2025 Dy. Collector (Gen.), Daman addressed a Letter to the Member Secretary, Pollution Control Committee Daman requesting to carry out necessary inspection and furnish the detailed report



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immediately. A copy of Letter dated 05.03.2025 is annexed as **ANNEXURE R-7.**

9. On 05.03.2025, PCC itself forwarded Inspection Report to the Deputy Collector, Daman stating that site was inspected on 05.03.2025 for controlled blasting and following observations were made-

- “1. *The unit has obtained CTE vide No. PCC/DDD/1677324/O2689/WA/AA/BP/22-23 dated 12.03.2024 for the land bearing survey No. 332/1 and 332/1-A, Village Bhimpore, Nani Daman, Dadra & Nagar Haveli Diu.*
2. *Natural drain passing nearby the blasting site shall not be obstructed due to controlled blasting activity.*
3. *The unit shall take proper measures to prevent the airborne dust during blasting, loading/unloading and transportation activities.*
4. *The unit shall adopt noise-reduction strategies to mitigate noise pollution due to blasting activity, as there is a residential colony in the vicinity of the site.*
5. *Any Hazardous or Non-Hazardous wastes generated during the blasting activity shall be disposed off in scientific manner*



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*and to authorized agencies only.”*

A copy of the Inspection Report dated 05.03.2025 is annexed as **ANNEXURE R-8.**

10. Thereafter on 07.03.2025 Deputy Collector (Gen.) Daman addressed Letter to the Additional Director Mines and informed that the DGM projects of the company has requested for permission to undertake controlled blasting for the removal of rock in a hilly formation on their company premises in Survey No.327/1, 327/2, 327/3, 325/2 and 325/1 in village Bhimpore, Nani Daman. The Department of Mines was requested to provide remarks/permission with respect to the same. A copy of letter dated 07.03.2025 is annexed as **ANNEXURE R-9.**

11. On 12.03.2025 office of the Additional Director Mines addressed Letter to the Deputy Collector (Gen) Daman and granted permission to undertake controlled blasting to remove rocky and hilly formations at village Bhimpore, Nani Daman *“Only to ensure leveling of ground. No mining activity is permitted.”* A copy of Letter dated 12.03.2025 is annexed as **ANNEXURE R-10.**

12. On 12.03.2025, the District Magistrate Daman granted No Objection Certificate under Explosive Rules, 2008 for blasting of rocks for leveling land in Survey No. 327/1, 327/2, 327/3, 325/2 and 325/1 as shown in the site plan. The Terms and Conditions for granting No Objection were clearly specified and it was



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specifically stated vide Condition No. 24 that no mining is permitted and authorities have right to reject / withdraw NOC at any time without any notice if the conditions laid down in the NOC are not complied with. A copy of No Objection Certificate dated 12.03.2025 is annexed as **ANNEXURE R-11.**

13. That the Applicant herein on 27.05.2025 filed a RTI in the office PCC DNH and DD seeking following information:-

1. The details of all the units/establishments/companies situated within the Daman District who have been granted consent to operate/renewal of consent and Environmental Clearance after 25.09.2019 for operating stone crusher plant or for mining of Black Trap (Rubble/stone) and excavation of Morrum/Soil in Daman District.
2. The details of all the units/establishments/companies situated within Daman District who have been granted consent after 25.09.2019 for use of Explosives.



14. That on 20.06.2025, a Complaint was received from the Applicant and it was requested to take immediate action against the Company for using Explosives without environment clearance in violation of order dated 25.09.2019 passed by Principal Bench NGT in O.A. No.471 of 2019.


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15. That on 11.07.2025 reply to RTI was communicated to the applicant and it was stated that as per official record, PCC has not granted any consent to operate/renewal to any unit/ establishment/ company for operating stone crusher plant or for mining of black trap (Rubble/Stone) and excavation of morrum/soil including use of Explosives in Daman District since 25.09.2019 i.e. after the passing of order by Hon'ble Principal Bench of NGT in O.A. No.471 of 2019. A copy of reply dated 11.07.2025 is annexed as ANNEXURE R-12.

16. That on 18.07.2025 PCC replied to the Complaint made by Applicant and stated that NOC under Explosives Rules, 2008 was granted to respondent company to undertake controlled blasting only for removal of rocky and hilly formations in the premises of respondent company in Village Bhimpore, Nani Daman.

It is further submitted that Clause-24 of the Terms and Conditions of No Objection Certificate expressly prohibited any mining activity.

17. On the facts and in the circumstances, it is therefore most respectfully prayed that Original Application is devoid of merits and deserves to be dismissed.



DEPONENT.

सदस्य सचिव  
Member Secretary  
प्रदूषण नियंत्रण समिति  
Pollution Control Committee  
Dadra & Nagar Haveli and Daman & Diu  
दादरा एवं नगर हवेली तथा दमण एवं दीव

**VERIFICATION**

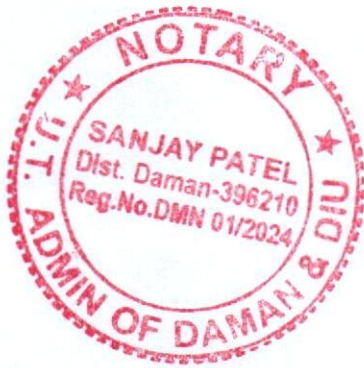
Verified that the contents of above affidavit paragraphs 1 to 16 are true and correct to the best of my knowledge as drawn from the records of the case, no part of it is wrong and nothing material has been concealed therefrom.

Verified at Daman-396210 on this 15 day of May, 2026.

Solemnly affirmed before me by  
Shri...B. Mohandas.....  
of...Daman.....who is identified  
by Shri.....  
.....whom I personally know.

**DEPONENT.**

सदस्य सचिव  
Member Secretary  
प्रदूषण नियंत्रण समिति  
Pollution Control Committee  
Dadra & Nagar Haveli and Daman & Diu  
दादरा एवं नगर हवेली तथा दमण एवं दीव



**SANJAY PATEL**  
Advocate & Notary  
Reg. No.: DMN 01/2024  
Shop No. 4, Jay Apartment,  
Opp. Suryavanshi Store,  
Mashal Chowk, Nani Daman - 396 210.

Administration of Daman & Diu,  
Directorate of fire & Emergency Services,  
Fire Force Hqs., Daman

No. DFS/DD/F.P. - Notification/2004-05/627

Dated : 12/01/2005.

## NOTIFICATION

In exercise of the powers conferred by Sub-section (1) of section 13 of the Goa, Daman and Diu Fire Force Act, 1986 (Act 9 of 1986), the Administrator of Daman & Diu being of the opinion that the commercial/industrial units and high rise building as specified in Annexure I hereto are likely to cause risk of fire, hereby require all owners/ occupiers of said commercial/industrial unit and high rise building specified in said Annexure I, to take such precaution as are specified in Annexure II hereto.

Further, in exercise of the powers conferred by Sub-section (2) of section 13 of the Goa, Daman and Diu Fire Force Act, 1986 (Act 9 of 1986), the Administrator of Daman & Diu hereby authorize Director or Station Fire Officer of the Fire & Emergency Services, Daman & Diu in this behalf to direct the removal of object or goods likely to cause the risk of fire, to a place of safety and on failure of the owner or occupier to do so, the Director or Station Fire Officer may after giving the owner or occupier a reasonable opportunity of making the representation, seize, detain or remove such objects or goods.

By order and in the names of  
Administrator of Daman & Diu,

Sd/-

(Arun Kumar Mishra)  
Deputy Secretary, (Home)  
Secretariat, Daman.

\*\*\*

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**ANNEXURE I**

- (i) Building 15 meters and above in height;
- (ii) Factories and establishment, where electric motor capacity exceeds 5 H.P. and above;
- (iii) Shipyard and workshop/;
- (iv) Tank farms of petroleum product/POL dispensing outlets;
- (v) Flammable gas godown/L.P.G. Gas godown;
- (vi) Godowns and warehouses;
- (vii) Public place like exhibition halls, entertainment place, dancing halls, theaters, assembly halls, seaport, airport, railway stations, bus stations, stadium etc.;
- (viii) Educational and institutional places;
- (ix) Hotel, restaurants and bakeries;
- (x) Storage place of flammable and hazards goods.

Sd/-  
(Arun Kumar Mishra)  
Deputy Secretary, (Home)  
Secretariat, Daman.

\*\*\*

**ANNEXURE II**

Fire prevention measures to be adopted in the Building/Premises and Establishment specified in Annexure I.

The minimum standard measures for fire prevention and fire safety for building/premises shall be as provided in the national Building code , 1983 part IV Fire Protection as notified in the Building Bye-laws and the code of practice for fire safety stipulated by the Bureau of Indian Standards, as amended from time to time thereafter, relating to the following;

- (i) Means of access and exit requirements;
- (ii) Underground/overhead water static tank;
- (iii) Fire Service standard inlet connection;
- (iv) First aid hose reel.
- (v) Automatic sprinkler system.
- (vi) Fire extinguishers of ISI certification mark;
- (vii) Compartmentation;
- (viii) Automatic fire detection and fire alarm system/manually operated fire alarm system;
- (ix) Illuminated exit way marking signs;
- (x) Fire check doors and fire resistance doors;
- (xi) Public address system.
- (xii) Alternate source of electric supply;
- (xiii) Fire lift with Fireman switch;
- (xiv) Wet riser-cum-down-comer system;
- (xv) Explosion suppression/venting system.

Sd/-  
(Arun Kumar Mishra)  
Deputy Secretary, (Home)

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**APPENDIX – VI**

List of places and trades for which no objection certificate from the Fire Service is necessary.

<b>Serial number and purpose for which licence, Permission or registration is required</b>		<b>Remarks</b>
<b>(1)</b>		<b>(2)</b>
1	Large hotels, Restaurants, Bakeries and eating houses where the rental value of the building exceeds Rs.1, 500/-	..
2.	Fish oil machine power	..
3.	Other oil-machine power	..
4.	Boiling camphor or oil by machine power	..
5.	Manufacture of Ice	..
6.	Storing, packing, pressing, cleansing, preparing or manufacturing by any process whatever.	..
7.	Ammunition	..
8.	Chlorate mixture	..
9.	Explosive (Storing)	..
10.	Fulminate of Mercury	..
11.	Gun cotton	..
12.	Gun powder	..
13.	Nitro-compound	..
14.	Nitro-glycerine	..
15.	Nitro-mixture	..
16.	Fire-works preparing or manufacturing or storing	..
17.	Manufacture of crackers	..
18.	Camphor	..
19.	Saltpetre	..
20.	Sulphur (including melting)	..
21.	Fire works	..
22.	Matches	..
23.	Flex	..
24.	Hemp	..
25.	Jute	..
26.	Skins	..
27.	Gas	..
28.	Chemical preparations carbolic acid, Hydrochloric acid, Nitric acid, pyritic Acid, Sulphuric acid, Caustic potash, Caustic soda, chemical fertilizers, Benzol, Bromoform, Chloroform, Iodoform, Glycerine, Acetone, Nitro, Nitro, Perchloride or Mercury, Chloride or Potash, etc..	..
29.	Cigars and Cigarettes	..
30.	Beedies	..
31.	Manufacturing articles from which offensive or unwholesome smell, fumes, dust or noise arise (kumkums).	..

32.	Carpentary and cabinet making	..
33.	Printing, composing, binding, etc.	Where Lino type or other allied machines are used such as monotype, wherein the process of melting and casting is involved or using above 10 horse power of motor.
34.	Storing, dumping, curing, cleansing, etc.	Where licence fee is levied Rs.200/- and above for storage of cycle tyres and tubes above 500.
35.	Steam engines and Boilers- to construct or establish any factory workshop or work place in which it is proposed to employ steam power, waterpower or other mechanical power or electric power.	..
36.	Using for any industrial purpose fuel or machine power.	Exceeding 20-horse power.
37.	Baling presses	For each baling press worked by machine power.
38.	Cinema Studio	..
39.	Combustible material storage	For storing celluloid, Cellulous goods and Other combustibles.
40.	Cinematographic films –Storing, transporting, handling, examining, repairing and exhibiting	..
41.	Storing ordinary Camera Roll Films and X-Ray films	..
42.	Petroleum products – Storing, packing, pressing, cleansing, preparing or manufacturing by any process whatsoever non-dangerous Petroleum (between 760F and 1500F)	When the quantity to be stored exceeds 1000 lbs. or 2200 Kgs.
43	<b>(I) Non-dangerous Petroleum</b> a) Kerosene Oil b) Mineral Turpentine c) Powerlime (Power kero) d) Furnace Oil e) Vaporizing Oil f) Aviation turbine fuel 650 g) Mobile power oil, etc. <b>(II) Heavy Petroleum</b> a) High speed diesel Oil (HSD)	 .. .. .. .. .. .. .. ..

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	b) Light Diesel Oil (L.D.O.) c) Furnace Oil d) Tea drier oil e) Grease, etc. <b>(III) Heavy Oils (A)</b> a) Lubricating Oils b) Vaseline c) Petroleum Jellies d) White Oils. e) Grease, etc.	.. .. .. .. .. .. .. ..
44.	Dyes (vegetable or chemical) – Storing, selling, keeping, etc.	..
45.	Paper (Printing, writing, including news print paper, card boards, etc.) storing, selling in retail or wholesale	For each place 250 lbs for and 550 Kgs. And above
46.	Silk (Rayon, Nylon, etc.) manufactured by any process whatever	..
47.	Silk (Rayon, Nylon, etc. waste or soiled) – storing, selling in retail or wholesale	..
48.	Cloth (textile, cotton, garments, dress, apparels, etc.) storing, selling in retail or wholesale, manufacturing by any process whatsoever	By powerlooms
49.	Rubber (goods such as sheet, cloth, toys, shoes, etc.) manufacturing by any process whatsoever	By machine power
50.	Studio-Cinemas, etc. Cinema Houses, equipped with reproducing of sound with amplifiers, by projectors where public are admitted for amusement, entertainment, etc.	..
51.	Fertilizers (Chemical preparation of any kind) – Manufacturing, packing, mixing, pressing, selling or storing in retail or wholesale.	
52.	Paints (including distemper, varnish, spirit, linseed oils, polishes, etc.) Manufacturing, mixing, packing pressing, cleansing by any process whatsoever	..
53.	Paints (including distemper, varnish, spirit, linseed oils, polishes, etc.) storing, selling in retail or wholesale.	..
54.	Metals – melting, lead, beating, breaking, hammering, casting, etc. metals.	Not applicable for beating Gold.
55.	Automobiles shops-repairing, building, assembling-By power cleansing, etc. automobiles.	
56.	Alcohol product – Storing, selling in retail or wholesale, Bar & Restaurant, manufacturing by any process whatsoever.	

Sd/-  
 (ARUN KUMAR MISHRA)  
 Deputy Secretary (Personnel)

\* \* \*

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ANNEXURE R-2SOVEVAX  
BIOLOGICS

Dated: 25.01.2025

To,

The Hon'ble Collector,  
The Hon'ble District Magistrate,  
Daman.

Subject: Request for permission to undertake controlled blasting for removal of rocky and hilly formation on Company lands at Vill. Bhimpore, Nani Daman.

Respected Sir,

We, Sovevax Biologics Private Limited (The "Company"), are the owners of our project lands, admeasuring around 89,793 sq. meters, situated at village Bhimpore, Nani Daman, along the coastal highway. These lands have been acquired for our ambitious vaccines and pharmaceuticals project.

As part of the ongoing land development and levelling operations for our project at the said site, we have encountered rocky and solid soil/rock formations, including hard and unyielding hilly areas into some parts of our said lands, which cannot be adequately removed using conventional construction equipments.

In view of the above, we humbly seek your kind permission to undertake controlled blasting to safely and efficiently remove these rock formations and enable leveling of the project site.

The specific land Survey Nos., where such formations exist pertain to the following Survey Nos. i.e., 327/1, 327/2, 327/3, 325/2 and 325/1\* totally admeasuring about 18,325 sq. meters. The copies of Form I & XIV and

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Site Plans of these survey numbers are enclosed herewith for ready reference.

We undertake to comply with all safety measures, precautionary directives, and mandates that may be issued by your esteemed office to ensure the safe execution of the controlled b lasting operations.

We assure you of our full cooperation and readiness to provide any additional information, documents, or clarifications required to process this request.

We kindly request your good office to grant us the requisite permission at the earliest to facilitate the smooth development of the project site for industrial purposes.

We kindly request your favourable response and grant of the requisite permission.

Thanking you,  
Sincerely,

For SOVEVAX BIOLOGICS PRIVATE LIMITED.

Authorised Signatory

Sd/-

Rajendra G. Navale

DGM – Projects.

Mob.:+91 90 999 866 04

Encl: As above R Form G

**SOVEVAX BIOLOGICS PRIVATE LIMITED**

CIN:U24290MH2021PTC373037

Registered Office:72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra-400021-India

Tel.(Office)☎022)35200800

Email:info@sovevaxbio.com

website:w.w.w.sovevaxbilogics. com

/TRUE COPY/

C/25

Date: 25/01/2025

Dy. Collector (Gen.), Daman.

To,  
The Hon'ble Collector,  
The Hon'ble District Magistrate,  
Daman

.....  
..... Dy. Collector (Gen), Daman.  
.....  
..... दिनांक/Dt. 29/01/25  
.....  
..... दिनांक/Dt.....

**Subject:** Request for permission to undertake controlled blasting for removal of rocky and hilly formation on Company lands at vill. Bhimpore, Nani Daman.

Respected Sir,

We, SOVEVAX BIOLOGICS PRIVATE LIMITED (the "**Company**"), are the owners of our project lands, admeasuring around 89,793 sq meters, situated at village Bhimpore, Nani Daman, along the coastal highway. These lands have been acquired for our ambitious vaccines and pharmaceuticals project.

As part of the ongoing land development and levelling operations for our project at the said site, we have encountered rocky and solid soil/rock formations, including hard and unyielding hilly areas into some parts of our said lands, which cannot be adequately removed using conventional construction equipments.

In view of the above, we humbly seek your kind permission to undertake controlled blasting to safely and efficiently remove these rock formations and enable levelling of the project site.

The specific land Survey Nos., where such formations exist pertain to the following Survey Nos. i.e., 327/1, 327/2, 327/3, 325/2 and 325/1\* totally admeasuring about 18,325 sq. meters. The copies of Form 1 & XIV and Site Plans of these survey numbers are enclosed herewith for ready reference.

Deputy Collector  
Collectorate, Daman

\*Survey No.325/1 presently owned by the Director/Promoter (Mr. Kairus S. Dadachanji) of the Company.

CERTIFIED COPY

29/01/25  
29/01/25  
M/M

sumes  
4/24/25  
9/01/25

sent  
DCCR  
29/1

19

C/24

We undertake to comply with all safety measures, precautionary directives, and mandates that may be issued by your esteemed office to ensure the safe execution of the controlled blasting operations.

We assure you of our full cooperation and readiness to provide any additional information, documents, or clarifications required to process this request.

We kindly request your good office to grant us the requisite permission at the earliest to facilitate the smooth development of the project site for industrial purposes.

We kindly request your favourable response and grant of the requisite permission.

Thanking you,

Sincerely,

For, **SOVEVAX BIOLOGICS PRIVATE LIMITED**

*Authorised Signatory*




Rajendra G. Navale  
DGM – Projects



Mob.: +91 90 999 866 04

Encl.: As above & Form 6

  
Deputy Collector  
Collectorate, Daman

**CERTIFIED COPY**

FORM 6  
[See rules 154(5)]

Application for grant of licence to possess explosives for own use

I hereby apply for a licence to possess explosives as mentioned below for my own use for removal of tree stumps/levelling of ground/digging of new well/deepening of existing well/The purpose of .....A certificate No.....dated.....from.....as required under sub-rule (8) of Rule 155 of the Explosives Rules, 1983 is also enclosed.

Replies to be given in this column

- 1. Name of the applicant SOVEVAX BIOLOGICS PVT LTD.
- 2. Age of the applicant .....
- 3. Residential address of the applicant SURVEY NO - 322/1
- 4. Location of the premises shall be used Bhimpare Damam  
Survey No. SURVEY NO - 322/1, 322/2, 322/3,  
Address 325/2 & 325/1, Bhimpare Damam
- 5. Mode of storage N.A
- 6. Location of the premises where the explosives shall stored N.A
- 7. Quantity of explosives proposed to be stored  
(i) Gun powder - N.A  
(ii) Nitrate Mixture 17500 KG AS PER ACTUAL REQUIREMENT  
(iii) Nitro-compound 17500 KG " "  
(iv) Safety Fuse - " "  
(v) Electric Detonators 600 nos " "  
(vi) Ordinary Detonators - " "
- 8. Particulars of the licence obtained by the applicant during last two years  
(a) Has the applicant been convicted under any law or ordered to execute a bond under Chapter VIII of Code of Criminal Procedure, 1973, during the last ten years? Yes No
- 9.(a) Particulars of licence held by the applicant under Explosives Act, 1884, during the last 10 years Yes No   
(b) Was any licence cancelled/not renewed?  
(c) If yes, give details
- 10. Any other information

I certify that the information given by me above is correct.

FOR SOVEVAX BIOLOGICS PVT. LTD.

Signature of the applicant.....[Signature]

Date of application.....

Note.—(1) The applicant should attach site plan and construction plan of the premises where the explosive shall be stored.

(2) Delete whichever is not applicable.

Deputy Collector  
Collectorate, Damam

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## FORM NO. 1 &amp; XIV

C/22

Page 1 of 1

Name of Field VAGHEYU  
S. No. : 327  
Sub Dn. No. 1

VILLAGE Bhimpore  
Taluka Taluka  
DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant	
(a) Dry Crop	00-39-75	Sovevax Biologics Private Limited		257		
(b) Garden	00-00			2056		
(c) Rice	00-00			2494		
(i) New Rice	00-00			250000663		
(ii)	00-00			250000750		
(iii)	00-00			250000762		
Total Cultivable area	00-39-75					
II Un-cultivable area						
(a) Class	00-00					
(b) Class	00-00					
Total Un-cultivable area	00-00					
<b>Grand Total</b>	00-39-75					

**Other Rights**

Name of the person holding right and nature of rights

Remarks										
2494-divided as per Partition Order Dt. 24/06/2010 of Hon'ble Dy. Collector										
Details of cropped area										
Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2023-2024	--	--	--	--			N.A.	00-39-75	--	N.A. Land

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TOTAL : Rs. 5/-

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Deputy Collector  
Collectorate, Daman

Name of field વાઘેયુ  
ખેતર નું નામ  
S. No. : નં. 327  
Sub Dn No. 1

VILLAGE ભીમપોર  
ગામનું નામ  
Taluka તાલુકો  
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. આરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોનિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-39-75	સોવેવેક્સ બાયોલોજિકલ પ્રાઈવેટ લિમિટેડ		257 2056 2494	
(b) Garden (બ) બગાચ	00-00			250000663	
(c) Rice (ક) કાચી	00-00			250000750	
(i) નવી કાચી	00-00			250000762	
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-39-75				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-39-75				

## Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

## Remarks

2494-મે.ડે.કે.શ્રીના પાર્ટશિન ડુ.ન.લ.24/06/2010 મુજબ સિરસા પાડવામાં આવ્યા

## Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પક નું નામ	Irrigated બગાચત		Unirrigated જરાપત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. આરે.	Ha. Ars. હે. આરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. આરે.				
2023-2024	-	-	-	-					N.A	00-39-75	-	N. A. Land

અસલ ઉપર થી નકલ કરી

રાશિ વરામદ હુઈ

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કુલ / TOTAL : Rs.5/-

રસીદ સં / Invoice No. : 10015012024081600045

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Collectorate, Daman

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## Form AE-12

(See rule 113 of the Explosives Rules, 2008)

Form of application for grant of no objection certificate under the Explosives Rules, 2008

To: Deputy Collector (Gen), Daman.  
(Designation and address of the no objection certificate issuing authority)

Sub: Application for grant of no objection certificate under the Explosives Rules, 2008

I, MR. RAJENDRA G. NAVALE, on behalf of SOVEVAX BIOLOGICS PRIVATE LIMITED apply for no objection certificate under the Explosives Rules, 2008 required for grant of licence for the following purpose.

1. Purpose: (Write the purpose corresponding to particular article as per Schedule IV, Part 1)

Use the explosives i.e., Nitrate Mixture, Nitro compound and Electric Detonators for controlled breaking of rocky and hilly formations areas of the project site of the Company, which cannot be removed using conventional construction equipment for the purpose of land levelling of the project site situated at Vill. Bhimpore, Nani Daman, Daman-396210.

2. (a) Name in which no objection certificate and licence is required (see notes below):

SOVEVAX BIOLOGICS PRIVATE LIMITED

(b) Age-

(c) Postal address: SURVEY NO. 332/1, BHIMPORE, DISTRICT DAMAN, PIN CODE - 396210, INDIA

Police Station: Kadaiya Coastal Police Station Railway Station/ Steamer' Ghat: Not applicable

Phone: +91 990 999 1880 E-mail jagdish.surti@ kairishinnotech.com Fax .....NIL.....


3. Situation of the premises: The proposed premises are situated at the following address:  
Survey Nos. 327/1, 327/2, 327/3, 325/2 & 325/1, District Daman, PIN Code - 396210, India

Police Station: Kadaiya Coastal Police Station Railway Station/ Steamer' Ghat: Not applicable  
Phone: +91 990 999 1880 E-mail jagdish.surti@ kairishinnotech.com Fax .....NIL.....

4. Quantity of Explosives proposed to be ~~manufactured~~/possessed for the purpose stated at serial no. 1 above :

	Name and Description	Class	Division if any	Quantity	
				at any one time	In one month
i.	Nitrate Mixture			17,500 Kg.	
ii.	Nitro Compound			17,500 Kg.	
iii	Electric Detonators			600 Nos.	
iv.	----	----	----	----	----
v.	----	----	----	----	----

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Collectorate, Daman

डा. राजेंद्रजी (सामान्य) का कार्यालय, दमण  
Office of the Dy. Collector (Gen), Daman.  
आगत पत्र/Forward Letter  
दिनांक/Dt. 6.11.25  
आगत पत्र/Forward Letter  
दिनांक/Dt. 06/10/25

*Put up  
Locek  
6/3/15*

24

vi.	----	----	----	----	----
-----	------	------	------	------	------

5. Details of site where explosives will be used and distance of site of use from the storage premises (**in case of licence for use**)

Site address of use of explosives:

Survey Nos. 327/1, 327/2, 327/3,  
325/2 & 325/1, District Daman,  
PIN Code - 396210, India

Distance of site of use from the storage premises:

Apprx. 500 mtrs.

6. Details of explosives road van which will be used for transportation of explosives (**in case of no objection certificate for road van**)


7. **Additional information:**

- i) I or We have not been convicted under any offence or ordered to execute bond under Chapter VIII of Code of Criminal Procedure, 1973, during the last 10 years ( If yes, please give details). : **Not Applicable**
- ii) Particulars of other licenses: I / We possess under Explosives Act, 1884 (Note: Please write the licence no(s), if any) : **Not Applicable**
- iii) I/ We have obtained approval as required under rule 101 from the competent authority: (Note: Please enclose the approval letter, approved drawing(s), other enclosures, if any): **NIL**
- iv) Any other relevant information: **NIL**

I/We hereby certify that the above particulars given by me/us are correct, nothing therein has been concealed and there is no title dispute pertaining to the site of the proposed premises.

Therefore, no objection certificate may be granted to me /us as per rule 103 of the Explosives Rules, 2008 in format specified in Part 2 of Schedule V of the Explosives Rules, 2008.

I/We enclose the following documents:

Signature of applicant .....   
(Authorised person in case of a Company)  
Full Name: **RAJENDRA G. NAVALE**  
Address: S.No.: 332/1, Coastal Highway,  
Vill. Bhimpore, Daman

Date: 06-03-2025


Notes:

Please see the rule for the purpose and documents to be enclosed

- (1) In case where application is made by a person other than an individual, the names and addresses of the occupier as per rule 2 and directors or partners or members, as the case may be, and specimen signatures of authorised person to be attached.
- (2) Passport size photographs of the occupier to be attached.
- (3) Any change in the above information should be immediately communicated to the licensing authority and authority renewing the licence.
- (4) Proof of the status of the company to be attached.
- (5) Age to be given in case the applicant is an individual.

**Statutory Warning:** Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

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Collectorate, Daman

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## FORM NO. 1 &amp; XIV

C/21

Page 1 of 1

Name of Field VAGHEYU  
S. No. : 327  
Sub Dn. No. 2

VILLAGE Bhimpore  
Taluka Taluka  
DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant	
(a) Dry Crop	00-39-75	Sovevax Biologics Private Limited		257		
(b) Garden	00-00			2056		
(c) Rice	00-00			2494		
(i) New Rice	00-00			250000663		
(ii)	00-00			250000750		
(iii)	00-00			250000762		
Total Cultivable area	00-39-75					
II Un-cultivable area						
(a) Class	00-00					
(b) Class	00-00					
Total Un-cultivable area	00-00					
<b>Grand Total</b>	00-39-75					

**Other Rights**

Name of the person holding right and nature of rights

Remarks										
2494-divided as per Partition Order Dt. 24/06/2010 of Hon'ble Dy. Collector										
Details of cropped area										
Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2023-2024	--	--	--	--			N.A.	00-39-75	--	N.A. Land

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TOTAL : Rs. 5/-

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Name of field વાઘેયુ  
ખેતર નું નામ  
S. No. : નં. 327  
Sub Dn No. 2

VILLAGE ભીમપોર  
ગામનું નામ  
Taluka તાલુકો  
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. દે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-39-75	સોલેવેક્સ બાયોલોજિકલ પ્રાઇવેટ લિમિટેડ		257	
(b) Garden (બ) બગાચ	00-00			2056	
(c) Rice (ક) કપાસી	00-00			2494	
(i) નવી કપાસી	00-00			250000663	
(ii)	00-00			250000750	
(iii)	00-00			250000762	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-39-75				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-39-75				

## Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

## Remarks

2494-મે.ડે.કે.શ્રીના પાર્ટીશન ડુ.ત.લ.24/06/2010 મુજબ હિસ્સા પાડવામાં આવ્યા

## Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પક નું નામ	Irrigated બગાચ		Unirrigated જરાપત કપાસી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2023-2024	-	-	-	-					N.A	00-39-75	-	N. A. Land

ગણવલ ઉપર થી નકલ કરી

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કુલ / TOTAL : Rs.5/-

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## FORM NO. 1 &amp; XIV

C/20

Page 1 of 1

Name of Field VAGHEYU  
S. No. : 327  
Sub Dn. No. 3

VILLAGE Bhimpore  
Taluka Taluka  
DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant
(a) Dry Crop	00-39-75	Sovevax Biologics Private Limited		257	
(b) Garden	00-00			2056	
(c) Rice	00-00			2494	
(i) New Rice	00-00			250000663	
(ii)	00-00			250000750	
(iii)	00-00			250000762	
Total Cultivable area	00-39-75				
II Un-cultivable area					
(a) Class	00-00				
(b) Class	00-00				
Total Un-cultivable area	00-00				
<b>Grand Total</b>	00-39-75				

**Other Rights**

Name of the person holding right and nature of rights

Remarks										
2494-divided as per Partition Order Dt. 24/06/2010 of Hon'ble Dy. Collector										
Details of cropped area										
Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2023-2024	--	--	--	--			N.A.	00-39-75	--	N.A. Land

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TOTAL : Rs. 5/-

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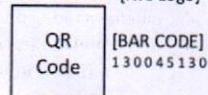
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Name of field વાઘેયુ  
ખેતર નું નામ  
S. No. : નં. 327  
Sub Dn No. 3

VILLAGE ભીમપોર  
ગામનું નામ  
Taluka તાલુકો  
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-39-75	સોવેકસ બાયોલોજિક્સ પ્રાઇવેટ લિમિટેડ		257 2056 2494	
(b) Garden (બ) બગાચ	00-00			250000663	
(c) Rice (ક) કાચી	00-00			250000750	
(i) વી કાચી	00-00			250000762	
(ii)	00-00				
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-39-75				
II Un-cultivable Area બિન ખેડાયેલ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાયેલ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-39-75				

## Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

## Remarks

2494-મે.એ.કે.એ.શ્રીના પાર્ટશન હુ.તા.24/06/2010 મુજબ ઘિરસા પાડવામાં આવ્યા

## Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated બગાચ		Unirrigated જરાપત કાચી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2023-2024	-	-	-	-					N.A	00-39-75	-	N. A. Land

અસલ ઉપર થી નકલ કરી

રાશિ વરામદ હુઈ

RECOVERED THE AMOUNT OF

કોપી શુલ્ક / COPYING FEES : Rs.5/-

પેપર શુલ્ક / PAPER FEES : Rs. -/-

કુલ / TOTAL : Rs.5/-

રસીદ સં / Invoice No. : 10015012024081600045

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## FORM NO. 1 &amp; XIV

C/19

Page 1 of 1

Name of Field DEVDUNGRI  
S. No. : 325  
Sub Dn. No. 2

VILLAGE Bhimpore  
Taluka Taluka  
DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant
(a) Dry Crop	00-36	Sovevax Biologics Private Limited		19	
(b) Garden	00-00			1086	
(c) Rice	00-00			2575	
(i) New Rice	00-00			250000043	
(ii)	00-00			250000663	
(iii)	00-00			250000750	
Total Cultivable area	00-36			250000762	
II Un-cultivable area					
(a) Class	00-00				
(b) Class	00-00				
Total Un-cultivable area	00-00				
<b>Grand Total</b>	00-36				

## Other Rights

Name of the person holding right and nature of rights

Remarks										
2575-Through Varsai 30/06/2011, through Varsai Dt. 05/07/2003										
Details of cropped area										
Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2023-2024	--	--	--	--			N.A.	00-36	--	N.A. Land

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RECOVERED THE AMOUNT OF

COPYING FEES : Rs. 5/-

APER FEES : Rs. -/-

TOTAL : Rs. 5/-

Invoice No. : 10015012024081600045

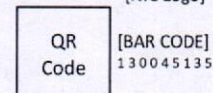
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Deputy Collector  
Collectorate, Daman

SD/-

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Name of field દેવડુગરી  
ખેતર નું નામ  
S. No. : નં. 325  
Sub Dn No. 2

VILLAGE ભીમપોર  
ગામનું નામ  
Taluka તાલુકો  
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. દે. નં.	Name of the tenant ગણોતિયાનું નામ
(a) Dry Crop (અ) જરાપત	00-36	સોવેવેકસ બાયોલોજિકલ પ્રાઇવેટ લિમિટેડ		19	
(b) Garden (બ) બગાચ	00-00			1086	
(c) Rice (ક) ઝાડી	00-00			2575	
(i) નવી ઝાડી	00-00			250000043	
(ii)	00-00			250000663	
(iii)	00-00			250000750	
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-36			250000762	
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-36				

## Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

## Remarks

2575-વારસાઈથી 30/06/2011, વારસાઈથી તા. 05/07/2003

## Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પક નું નામ	Irrigated બગાચ		Unirrigated જરાપત ઝાડી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ની પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ હે. અરે.				
2023-2024	-	-	-	-					N.A	00-36	-	N. A. Land

અસલ ઉપર થી નકલ કરી

રાશિ વરામદ હુઈ

RECOVERED THE AMOUNT OF

કૌપી શુલ્ક / COPYING FEES : Rs.5/-

પેપર શુલ્ક / PAPER FEES : Rs. -/-

કુલ / TOTAL : Rs.5/-

રસીદ સં / Invoice No. : 10015012024081600045

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Collectorate, Daman

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## FORM NO. 1 &amp; XIV

C/18

Page 1 of 1

Name of Field DEVDUNGRI  
S. No. : 325  
Sub Dn. No. 1

VILLAGE Bhimpore  
Taluka Taluka  
DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant
(a) Dry Crop	00-28	00-14 Kairus Shavak Dadachandji		545	
(b) Garden	00-00	Rishad Cyrus Dadachandji		2556	
(c) Rice	00-00			250000696	
(i) New Rice	00-00			250000734	
(ii)	00-00			250000776	
(iii)	00-00				
Total Cultivable area	00-28				
II Un-cultivable area					
(a) Class	00-00				
(b) Class	00-00				
Total Un-cultivable area	00-00				
<b>Grand Total</b>	00-00-28				

**Other Rights**

Name of the person holding right and nature of rights

Remarks										
2556 – through Varsai Dt. 18/04/2011, Mutation carried out due to Inheritance rights Dt. 05/12/1995										
Details of cropped area										
Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2022-2023	--	1	--	--			Barren	00-28	--	

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RECOVERED THE AMOUNT OF

COPYING FEES : Rs. 5/-

APER FEES : Rs. -/-

TOTAL : Rs. 5/-

Invoice No. : 10015012024081000017

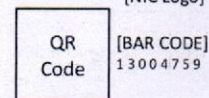
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SD/-

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Name of field દેવુગરી  
ખેતર નું નામ  
S. No. : નં. 325  
Sub Dn No. 1

VILLAGE ભીમપોર  
ગામનું નામ  
Taluka તાલુકો  
DAMAN દમણ

Cultivable area વાવેતર લાયક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant ગણોતિયાનું નામ
(a)Dry Crop (અ)જરાયત	00-28	00-14 કેરશ શાવક દાદાયાજી		545	
(b)Garden (બ)અગાયત	00-00	રિષદ કેરશ દાદાયાજી		2556	
(c)Rice (ક)કપારી	00-00			250000696	
(i)નવી કપારી	00-00			250000734	
(ii)	00-00			250000776	
(iii)	00-00				
Total Cultivable Area કુલ લાયક ક્ષેત્રફળ	00-28				
II Un-cultivable Area બિન ખેડાણ જમીન	00-00				
(a)Class (a)વર્ગ(અ)	00-00				
(b)Class (b)વર્ગ(બ)	00-00				
Total Uncultivable Area કુલ બિન ખેડાણ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-28				

## Other Rights ઈતર હક્ક

Name of Person holding rights and nature of rights:

ઈતર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

## Remarks

2556-વારસાઈથી તા.18/04/2011, વારસાઈ હક્કે જમીન નામે કરી ફેરફાર કર્યો તા.05/12/1995

## Details of Cropped Area

Year વર્ષ	Name of the Cultivator ખેડનારનું નામ	Mode રીત	Season મોસમ	Name of Crop પાક નું નામ	Irrigated ભગાયત		Unirrigated જરાયત કપારી		Land not Available for cultivation ખેતી સિવાય ની જમીન		Source of irrigation સિંચાઈ ના પ્રકાર	Remarks શેરો
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ				
2022-2023	-	-	-	-					પડતર	00-28	-	

અસલ ઉપર થી નકલ કરી

રાશિ વરામદ હુઈ

RECOVERED THE AMOUNT OF

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પેપર શુલ્ક / PAPER FEES : Rs. -/-

કુલ / TOTAL : Rs.5/-

રસીદ સં / Invoice No. : 10015012024081000017

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Collectorate, Daman



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**OFFICE OF THE ENQUIRY OFFICER, CITY SURVEY, DAMAN.**  
 E-Mail : eocs-dmn-dd@nic.in

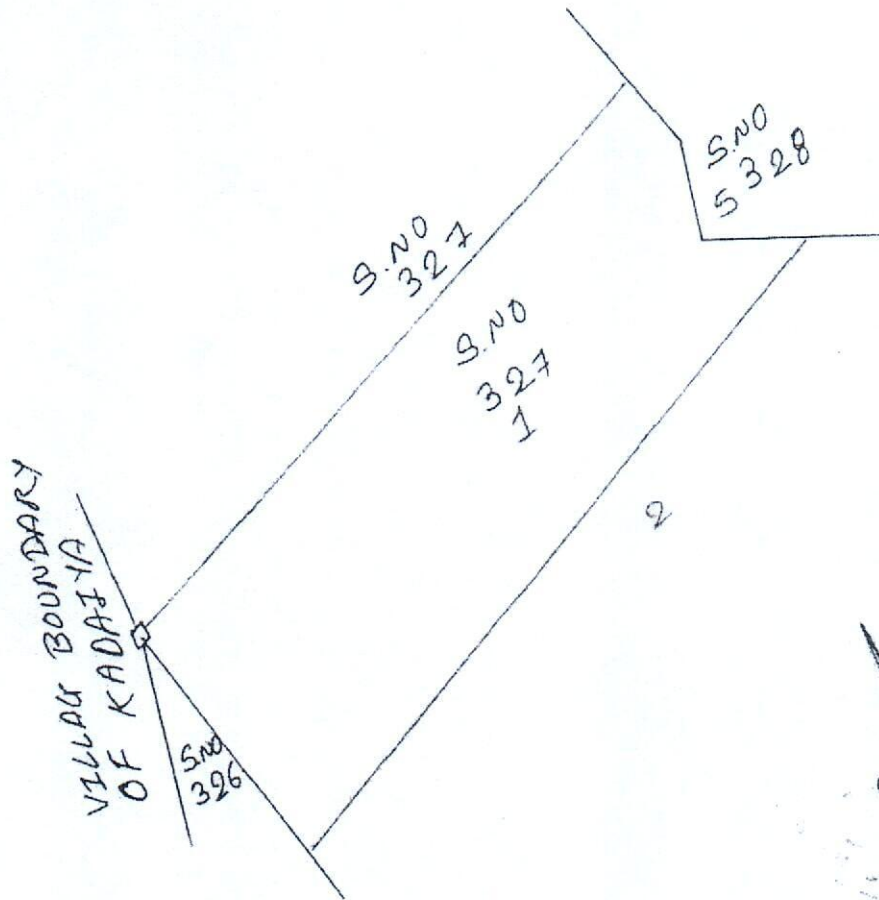


Sr. No. 6251

**SITE PLAN**

SITE PLAN SHOWING LAND BEARING SURVEY No. 327/1  
 OF VILLAGE : **BHIMPORE** OF DAMAN DISTRICT ENTERED IN THE  
 NAME AS UNDER AS PER R/R NAKAL DATED: 16/08/2024

SURVEY No.	AREA	NAME OF OCCUPANT
327/1	0.39.75	SOVEVAX BIOLOGICS PVT.LTD



*(Signature)*  
 (PREMJI MAKVANA)  
 ENQUIRY OFFICER  
 CITY SURVEY DAMAN  
 CITY SURVEY DAMAN  
 DAMAN  
 INDIA  
 16/08/2024

PREPARED BY

*(Signature)*

(D. A. PATEL)

FIELD SURVEYOR(S.T.C.)

CHECKED BY

*(Signature)*

(M.M. VANKAR)

FIELD SURVEYOR

Fees of Rs. 2090/-

Recovered vide

T.R.S No.: 600059

Dated. 16/8/24



SCALE 1:1000

*(Signature)*  
 Deputy Collector  
 Collectorate, Daman

*(Signature)*  
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**DADRA AND NAGAR HAVELI & DAMAN AND DIU**  
**OFFICE OF THE ENQUIRY OFFICER, CITY SURVEY, DAMAN.**  
 E-Mail : eocs-dmn-dd@nic.in

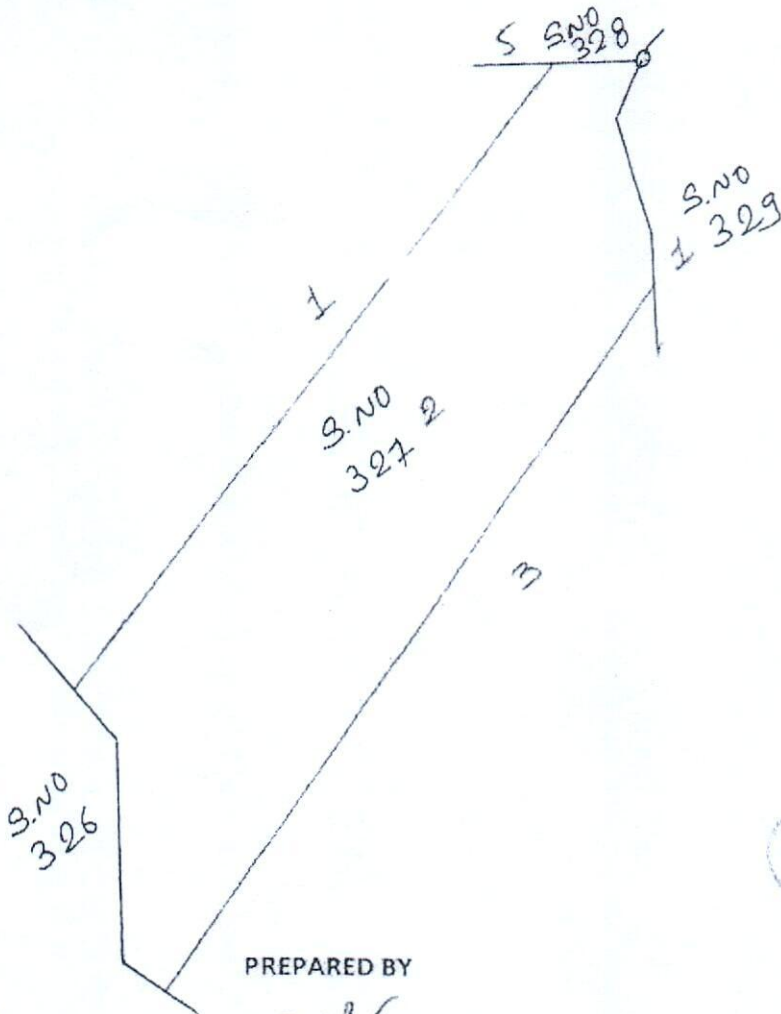


Sr. No. 6156

**SITE PLAN**

SITE PLAN SHOWING LAND BEARING SURVEY No. 327/2  
 OF VILLAGE : **BHIMPORE** OF DAMAN DISTRICT ENTERED IN THE  
 NAME AS UNDER AS PER R/R NAKAL DATED: 16/08/2024

SURVEY No.	AREA	NAME OF OCCUPANT
327/2	0.39.75	SOVEVAX BIOLOGICS PVT.LTD



SCALE 1:1000

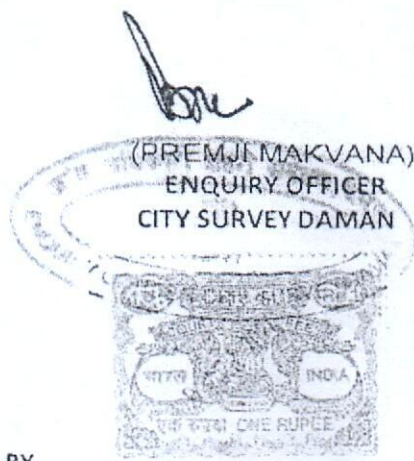
PREPARED BY

*D.A. Patel*  
 (D. A. PATEL)  
 FIELD SURVEYOR(S.T.C.)

Fees of Rs. 2390/-  
 Recovered vide  
 T.R.5 No.: 60059  
 Dated. 16/8/24

CHECKED BY

*M.M. Vankar*  
 (M.M. VANKAR)  
 FIELD SURVEYOR



*[Signature]*  
 Deputy Collector  
 Collectorate, Daman

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*J. K. J.*

35

147  
C/15



**U. T. ADMINISTRATION OF**  
**DADRA AND NAGAR HAVELI & DAMAN AND DIU**  
**OFFICE OF THE ENQUIRY OFFICER, CITY SURVEY, DAMAN.**  
 E-Mail : eocs-dmn-dd@nic.in

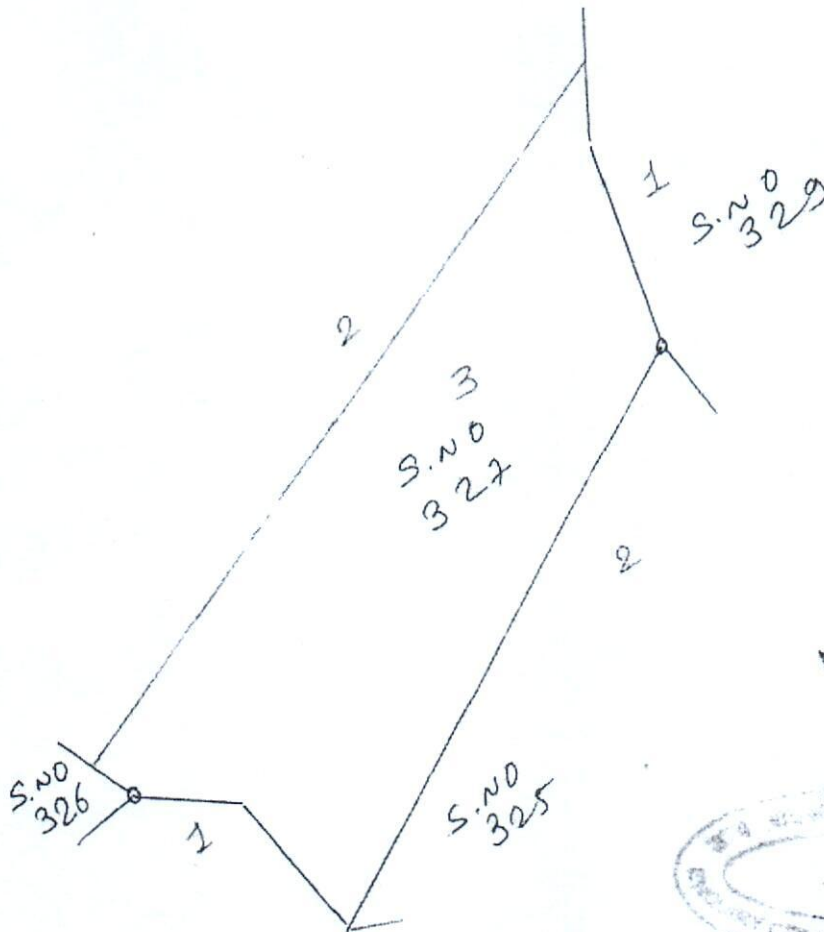


Sr. No. 6059

**SITE PLAN**

SITE PLAN SHOWING LAND BEARING SURVEY No. 327/3  
 OF VILLAGE : **BHIMPORE** OF DAMAN DISTRICT ENTERED IN THE  
 NAME AS UNDER AS PER R/R NAKAL DATED: 16/08/2024

SURVEY No.	AREA	NAME OF OCCUPANT
327/3	0.39.75	SOVEVAX BIOLOGICS PVT.LTD



PREPARED BY

*D. A. Patel*  
 (D. A. PATEL)

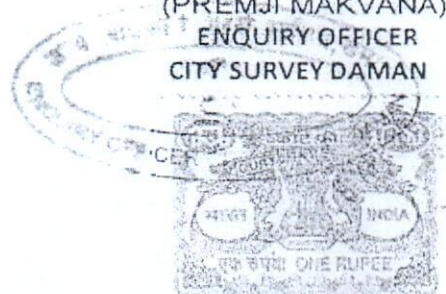
FIELD SURVEYOR(S.T.C.)

Fees of Rs. 2340/-  
 Recovered vide  
 T.R.5 No.: 600059  
 Dated. 18/8/24

CHECKED BY

*M. M. Vankar*  
 (M.M. VANKAR)  
 FIELD SURVEYOR

*Premji Makvana*  
 (PREMJI MAKVANA)  
 ENQUIRY OFFICER  
 CITY SURVEY DAMAN



*[Signature]*  
 Deputy Collector  
 Collectorate, Damam



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*[Handwritten signature]*



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**DADRA AND NAGAR HAVELI & DAMAN AND DIU**  
**OFFICE OF THE ENQUIRY OFFICER, CITY SURVEY, DAMAN.**  
 E-Mail : eocs-dmn-dd@nic.in

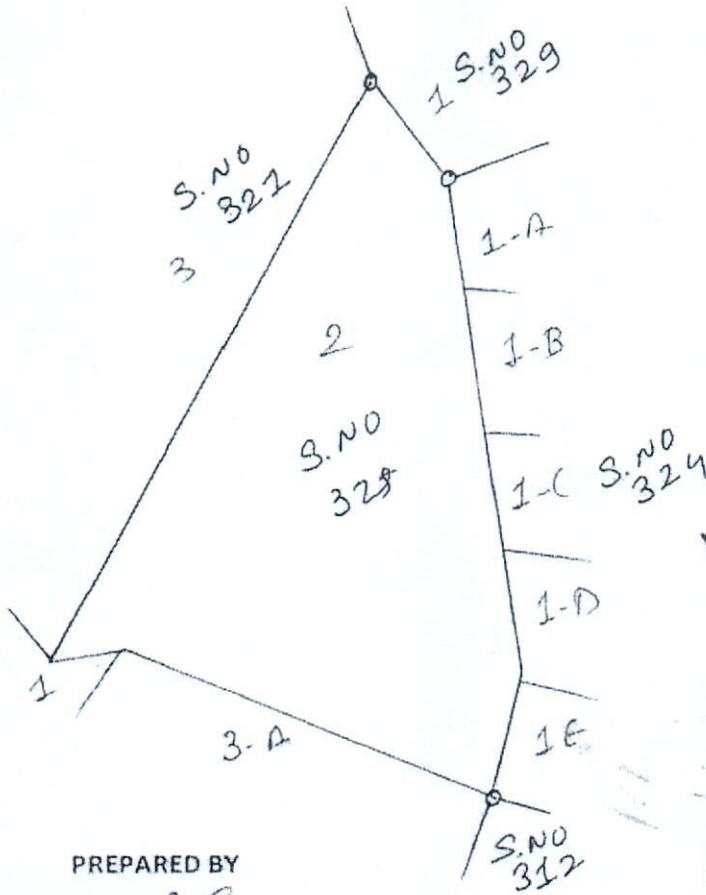


Sr. No. 6250

**SITE PLAN**

SITE PLAN SHOWING LAND BEARING SURVEY No. 325/2  
 OF VILLAGE BHIMPORE OF DAMAN DISTRICT ENTERED IN THE  
 NAME AS UNDER AS PER R/R NAKAL DATED: 16/08/2024

SURVEY No.	AREA	NAME OF OCCUPANT
325/2	0.36.00	SOVEVAX BIOLOGICS PVT.LTD



*[Signature]*  
 (PREMJI MAKVANA)  
 ENQUIRY OFFICER  
 CITY SURVEY DAMAN



PREPARED BY

*[Signature]*  
 (D. A. PATEL)

FIELD SURVEYOR(S.T.C.)

CHECKED BY

*[Signature]*  
 (M.M. VANKAR)  
 FIELD SURVEYOR

*[Signature]*  
 Deputy Collector  
 Collectorate, Damam

Fees of Rs. 2340/-  
 Recovered vide  
 T.R.S No.: 600053  
 Dated. 16/8/24



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*[Handwritten signature]*

37

149  
C/119



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**DADRA AND NAGAR HAVELI & DAMAN AND DIU**  
**OFFICE OF THE ENQUIRY OFFICER, CITY SURVEY, DAMAN.**  
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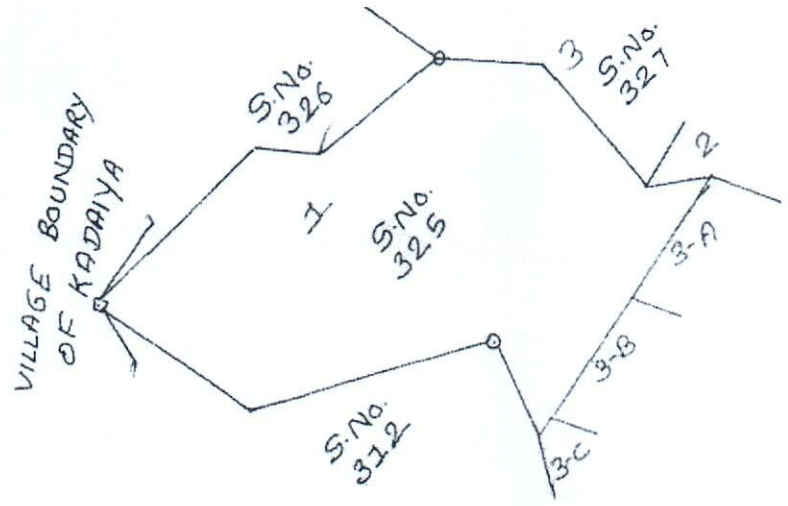


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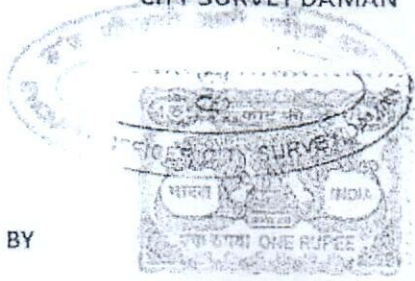
**SITE PLAN**

SITE PLAN SHOWING LAND BEARING SURVEY No. 325/1  
 OF VILLAGE : **BHIMPORE** OF DAMAN DISTRICT ENTERED IN THE NAME  
 AS UNDER AS PER R/R NAKAL DATED: 12/08/2024

SURVEY No.	AREA	NAME OF OCCUPANT
325/1	0.28.00	KAIRUS SHAVAK DADACHANJI RISHAD KAIRUS DADACHANJI



*(Signature)*  
 (PREMJI MAKVANA)  
 ENQUIRY OFFICER  
 CITY SURVEY DAMAN



PREPARED BY

*(Signature)*  
 (D. A. PATEL)  
 FIELD SURVEYOR(S.T.C.)

CHECKED BY

*(Signature)*  
 (M.M. VANKAR)  
 FIELD SURVEYOR

*(Signature)*  
 Deputy Collector  
 Collectorate, Daman

Fees of Rs. 120/-  
 Recovered vide  
 T.R.5 No.: 300067  
 Dated. 12/8/24



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*(Handwritten signature)*

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**GOVERNMENT OF INDIA**  
**MINISTRY OF COMMERCE & INDUSTRY**  
**PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)**  
(Formerly Department of Explosives)  
9<sup>th</sup> Floor, Park Paradise,  
Vadsar, Vadodara 390012  
Tele:2361035  
Email:jtcee.vadodara@explosives.gov.in

No.F/WC/GJ/25/224(E35090)

Dated: 20.03.2024

To,

AZIZBHAI. D. CHHIPA and SONS,  
OPP RAILWAY STATION, MOGRAWADI  
Town/Village-VALSAD  
Dstt.VALSAD, State, Gujarat, Pincode-396010

Subject: Road Van for the carriage of Explosives Registration No.GJ 15  
Z 3634 Licence No.E/WC/C/GJ/25/22/224(E35090) granted in  
Form LE-7 of Explosives Rules 2008- Renewal

Sir(s),

Reference to your letter No.109945 dated 22.02.2024, the subject  
licence duly renewed upto 31.03.2029 and issued in Form LE-7 of  
Explosives Rules, 2008 is forwarded herewith.

For further renewal of licence, please submit the following  
documents so as to reach this office on or before 31.03.2029.

- Application in form RE-I duly filled in and signed.

- Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the explosives Rule, 2008.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

Please follow following instructions strictly:

1. The records of explosives transported by the licenced Roadvan shall be maintained in the proforma RE-6 under Part-5 of schedule V of Explosives Rule, 2008.
2. Please ensue that persons whose antecedents verified by the local Police shall only be employed with the licenced explosives roadvan compressor mounded truck as drivers and cleaners. List of such drivers and cleaner's alongwith the personal particulars shall be made available to the local police in advance. The re-verification of such staff shall also be made at least once in a year in compliance to Rule 61(3) of Explosives Rules 2008.
3. Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed guards. If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home Affairs, it should be escorted by armed Police

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escort/guard provided by District Police Administration as required in Rule 67(7) of Explosives Rules, 2008.

Yours faithfully,

(K.P. SHARMA)  
Deputy Chief Controller of Explosives  
For Joint Chief Controller of Explosives  
Vadodara

Enclosures:

Copy Forwarded to :

1. District Magistrate, VALSAD (Gujarat) for information.

For Joint Chief Controller of Explosives  
Vadodara

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GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)  
9th Floor, Park Paradise,  
Valsar, Vadodara 390012  
Tele: 2361035  
Email: jtece.vadodara@explosives.gov.in

No: E/WC/GJ/25/224(E35090)

Dated : 20/03/2024

To,  
AZIZBHAI D. CHHIPA and SONS,  
OPP RAILWAY STATION, MOGRAWADI  
Town/Village - VALSAD  
Distt. VALSAD, State, Gujarat, Pincode-396010

Subject: Road Van for the carriage of Explosives Registration No GJ 15 Z 3634 Licence No. E/WC/GJ/25/224(E35090) granted in Form L.E.-7 of Explosives Rules 2008 - Renewal regarding

Sir(s),

Reference to your letter No 109945 dated 22/02/2024, the subject licence duly renewed upto 31/3/2029 and issued in Form L.E.-7 of Explosives Rules, 2008 is forwarded herewith

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2029.

- Application in Form RE-1 duly filled in and signed.
- Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008
- Original licence with approved plan
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

Please follow following instructions strictly:

1. The records of explosives transported by the licenced Roadvan shall be maintained in the proforma RE-6 under Part 5 of schedule V of Explosives Rules 2008.
2. Please ensure that persons whose antecedents verified by the local Police shall only be employed with the licenced explosives roadvan/compressor mounted truck as drivers or cleaners. List of such drivers and cleaner's alongwith the personal particulars shall be made available to the local police in advance. The re-verification of such staff shall also be made at least once in a year in compliance to Rule 61(3) of Explosives Rules 2008.
3. Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed guards. If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home Affairs, it should be escorted by armed Police escort / guard provided by District Police Administration as required in Rule 67(7) of Explosives Rules 2008.

Enclosures :

Yours faithfully,

(K. P. SHARMA)  
Deputy Chief Controller of Explosives  
For Joint Chief Controller of Explosives  
Vadodara


Copy Forwarded to

1. District Magistrate, VALSAD (Gujarat) for information

For Joint Chief Controller of Explosives  
Vadodara

[For more information regarding status, fees and other details, please visit our web site: <http://peso.gov.in>]

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

  
Deputy Collector  
Collectorate, Daman

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 अनुज्ञप्ति प्ररूप एलई - 7 | LICENCE FORM LE-7  
 (विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुच्छेद 7 देखें)  
 (See article no 7 of Part I of Schedule IV of Explosives Rules, 2008)

अनुज्ञप्ति : सड़क वैन में विस्फोटकों के परिवहन के लिए  
 Licence to : transport explosives in a road van.



अनुज्ञप्ति संख्या / Licence No. : E/WC/GJ/25/224(E35090)  
 वार्षिक फीस रूपए / Annual Fee Rs : 2500/-

- अनुज्ञप्ति एतद्वारा जारी की जाती है  
Licence is hereby granted to : AZIZBHAI D. CHHIPA and SONS (Occupier : A A CHHIPA)  
OPP RAILWAY STATION ,MOGRAWADI,  
District-VALSAD, State-Gujarat, Pincode-396010
- अनुज्ञप्तिधारी की प्रास्थिति / Status of licensee : Partnership Firm
- सड़क वैन की विशिष्टियाँ / Particulars of the road van:

पंजीकरण संख्या / Registration No.	GJ 15 Z 3634
यान का मेक एवं मॉडल / Make and model of vehicle	Mahindra Pickup Max
लदान रहित वजन / Unladen weight	1640 Kg(s)
लदान सहित अधिकतम वजन / Maximum laden weight	2520 Kg(s)
परिवहन के लिए अनुज्ञेय विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	880 Kg(s)
इंजिन संख्या / Engine No.	MAIZ B2G AA51K 40727
चैसिस संख्या / Chassis No.	GJ 51 K 65515
अन्य फिटिंग्स का विवरण / Description of Other Fittings	As Per attached drawing.
वाहन के लिए अनुमत विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	880 Kg(s)

- अनुज्ञप्त परिसर निम्नलिखित आरेखण ( आरेखणों ) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s):  
आरेखण संख्या / Drawing No : E/WC/GJ/25/224(E35090) दिनांक / dated : 17/02/2006
- समय समय पर यथा संशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुलग्नकों के अधीन अनुज्ञप्ति प्रदान की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures...  
(क) उपर्युक्त क्रम संख्या 4 में यथाकथित सड़क वैन का आरेखण / (a) Drawings of the road van as stated in serial no.4 above.  
(ख) अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.
- यह अनुज्ञप्ति तारीख 31 मार्च 2007 तक विधिमाम्य रहेगी / This licence shall remain valid till 31st day of March 2007

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या इस अनुज्ञप्ति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित, जहाँ भी लागू हो, या यदि अनुज्ञप्त परिसर आरेखण या उससे संलग्न उपाबद्धों में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहत की जा सकती है।  
This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under Conditions, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक / Date: 17/02/2006

Sd/-  
संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives  
पश्चिमांचल, मुंबई | West Circle, Mumbai

अनुज्ञप्ति के नवीनीकरण हेतु पृष्ठांकन / Endorsement for renewal of licence:

नवीनीकरण की तिथि Date of Renewal	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority
20/03/2024	31/03/2029	Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara

वैधानिक चेतावनी : विस्फोटकों का लापरवाही से प्रयोग या दुरुपयोग, विधि के अधीन गम्भीर दण्डित अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Deputy Collector  
Collectorate, Daman

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## (संदर्भ Conditions | Conditions)

सड़क वैन में विस्फोटकों के परिवहन के लिए प्ररूप एल.ई.-7 में विस्फोटक नियंत्रक द्वारा प्रदान किए जानेवाले अनुज्ञप्ति संख्या E/WC/GJ/25/224(E35090) की शर्तें निम्नलिखित हैं।

The following are the conditions of licence number E/WC/GJ/25/224(E35090) to transport explosives in a road van in Form LE-7 granted by Controller of Explosives.

1. यह अनुज्ञप्ति किसी अन्य सड़क वैन को अंतरणीय नहीं है।  
This licence is not transferable to any other explosives van.
2. यान, उसकी बॉडी और अन्य फिटिंग्स में कोई भी परिवर्तन, अनुज्ञापन प्राधिकारी के अनुमोदन के बिना नहीं किया जाना चाहिए।  
No alterations should be made to the vehicle, its body and other fittings without approval from the licensing authority.
3. यह अनुज्ञप्ति या उसकी अभिमामणित प्रति सदैव वैन में रखी जाएगी एवं निरीक्षण अधिकारी के मांगे जाने पर उसे प्रस्तुत किया जाएगा।  
This licence or its authenticated copy shall at all times be kept in the van and produced on demand by an inspecting officer.
4. सड़क यान का, विस्फोटकों के परिवहन के लिए तब तक प्रयोग नहीं किया जाएगा जब तक कि यह ठीक हालत में नहीं है और विस्फोटक नियम 2008 का अनुपालन नहीं करती है।  
The road van shall not be used for transport of explosives unless it is in a fit condition and complies with the Explosives Rules, 2008.
5. सड़क यान का प्रयोग, इस अनुज्ञप्ति द्वारा प्राधिकृत सामग्री से भिन्न किसी सामग्री के लिए तक तब नहीं किया जाएगा जब तक कि अनुज्ञापन प्राधिकारी द्वारा इसकी लिखित अनुमति न दे दी हो।  
The road van shall not be used for transport of any material other than that authorised by this licence, unless permitted by licensing authority in writing.
6. सड़क यान में धूम्रपान नहीं किया जाएगा न उसमें अग्नि या कृत्रिम प्रकाश या कोई ऐसे वस्तु जिससे आग लग सकती हो, की अनुमति दी जाएगी।  
No smoking and no fire or artificial light or any article capable of causing fire shall be allowed on the explosives van.
7. यान का प्रयोग यात्रियों के वहन के लिए नहीं किया जाएगा।  
The vehicle shall not be used for carrying passenger.
8. जिस समय सड़क यान पर विस्फोटकों की लदाई या उतराई या परिवहन किया जा रहा हो, उस समय सड़क यान ऐसे किसी राक्षम व्यक्ति के प्रभार में होगा जिसे विस्फोटकों की धरा-उठाई करने का अनुभव है और उनसे पूर्णतः परिचित है। जहाँ यान अनुज्ञापिधारी द्वारा न चलाया जा रहा हो वहाँ एक ऐसा दस्तावेज, जिस पर अनुज्ञापिधारी के हस्ताक्षर हों और उन जयवित्तियों का नाम दर्ज हो जिन्हें यान को चलाने के लिए प्राधिकृत किया गया हो, वैन के साथ ले जाया जाएगा और किसी निरीक्षण अधिकारी द्वारा मांग की जाने पर उसे पेश किया जाएगा।  
Road van, while explosives are being loaded or unloaded or transported shall always be under the charge of competent person who shall be experienced in handling of explosives and fully conversant there under. Where the vehicle is not driven by the licence holder, a document signed by the licensee naming persons authorised to drive and accompany the vehicle shall be carried in the van and produced on demand to an inspecting officer.
9. सड़क यान में किसी भी विस्फोटक का परिवहन तब तक नहीं किया जाएगा जब तक कि वे विस्फोटक नियमों के अनुसार या मुख्य विस्फोटक नियंत्रक द्वारा विनिर्दिष्ट रीति से पैक न कर दिए गए हों।  
No explosives unless they are packed in accordance with the Explosives Rules or in a manner specified by the Chief Controller shall be transported in the explosives van.
10. किन्हीं अन्य विस्फोटकों के साथ डिटोनेटर्स का परिवहन नहीं किया जाएगा।  
Detonators shall not be transported with any other explosives.
11. यदि सड़क यान में कोई टूट फूट हो जाती है या उसमें आग लग जाती है या विस्फोट हो जाता है अथवा सड़क यान इनमें किसी से अंतर्ग्रस्त हो जाती है तो ऐसी टूट फूट, दुर्घटना, अग्नि या विस्फोट की पूरी रिपोर्ट के साथ इस तथ्य की जानकारी अनुज्ञापन प्राधिकारी को तुरन्त दी जाएगी। यदि ऐसी दुर्घटना, अग्नि या विस्फोट में किसी व्यक्ति की मृत्यु हो जाती है या किसी व्यक्ति या सम्पत्ति को गम्भीर क्षति पहुँचती है तो उसकी रिपोर्ट निकटतम पुलिस स्टेशन को तुरन्त की जाएगी।  
Any breakdown, accident, fire or explosion occurring in or involving the road van, shall be immediately reported to the licensing authority together with a full report of such breakdown, accident, fire or explosion. If such accident, fire or explosion is attended with loss of human life or serious injury to person or property, a report shall also be made immediately to the nearest Police Station.
12. विस्फोटकों को यान में परेषक के अनुज्ञापन परिसर में ही लदाया जाएगा और परेषिती के अनुज्ञापन परिसर पर ही यान से उतारा जाएगा।  
The explosives shall be loaded into the van only at the licensed premises of consignator and unloaded from the van at the licensed premises of the consignee.
13. अनुज्ञापिधारी, परिवहन किए जाने वाले विस्फोटकों का लेखाजोखा प्ररूप अरई-6 में रखेगा और निरीक्षण अधिकारी द्वारा मांगे जाने पर प्रस्तुत करेगा।  
The licensee shall maintain account of explosives transported in Form RE-6 and present the same on demand by an inspecting officer.
14. अनुज्ञापिधारी और कर्मचारी परिसर के भीतर आपात के दौरान की जाने वाली प्रक्रिया से अवगत होंगे।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
15. किसी निरीक्षण करने या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समय पर अनुज्ञापन परिसर में अबाध पहुँच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबन्धों तथा सुरक्षा सम्बन्धी शर्तों का सम्यक् रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध कराई जाएगी।  
Free access shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act or these rules and these conditions are duly observed.
16. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक, लिखित में अनुज्ञापिधारक को ऐसी संस्तुतियों को क्रियान्वित करने के लिए जो ऐसे प्राधिकारी की राय में अमान्य जोखिम उत्पन्न कर सकता है और स्थल पर या स्थल से बाहर व्यक्तियों की सुरक्षा के लिए आवश्यक है, सूचित करता है तो अनुज्ञापिधारी उन संस्तुतियों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site persons, the holder of the licence shall execute the recommendations and report compliance within the period specified by such authority.
17. अग्नि या विस्फोटक के कारण होने वाली दुर्घटना और विस्फोटकों की हानि, कमी या चोरी के बारे में निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी तथा अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को तुरन्त रिपोर्ट की जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

कृते संयुक्त मुख्य विस्फोटक नियंत्रक  
For Joint Chief Controller of Explosives  
पश्चिमांचल, मुंबई। West Circle, Mumbai

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Deputy Collector  
Collectorate, Daman

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भारत सरकार | Government of India  
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry  
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)  
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives  
आठवीं मंजिल, यश कमल बिल्डिंग | 8th Floor, Yash Kamal Building,  
सयाजी गंज वडोदरा | Sayajigunj Vadodara 390020  
फोन (Phone):- 2225159 | फैक्स (Fax):-  
ई-मेल Email: dycecebaroda@explosives.gov.in

संख्या (No.): E/HQ/GJ/22/230(E79811)

दिनांक (Date): 16/03/2023

सेवा में | To,

M/s. A. D. Chhipa & Sons,  
Madina Chawl, Near Masjid, Opposite Railway Station, Post Valsad, Town/Village - Valsad  
District-VALSAD, State-Gujarat, Pincode - 999999

विषय: Survey No.(Magazine No. 2) Block No. 66, ग्राम Pathari, Taluka : Valsad, जिला VALSAD, राज्य Gujarat में विस्फोटक के मैगजीन में उपयोग के लिए कब्जा हेतु विस्फोटक नियम, 2008 के अंतर्गत LE-3 में जारी अनुज्ञप्ति सं E/HQ/GJ/22/230(E79811) के नवीनीकरण संदर्भ में।

Subject: Possession for Use of Explosives from magazine situated at Survey No (Magazine No. 2) Block No. 66, Pathari, Taluka : Valsad, Dist VALSAD, Gujarat -Licence No.: E/HQ/GJ/22/230(E79811) granted in Form LE-3 of Explosives Rules, 2008 - Renewal regarding

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 81412 दिनांक 01/03/2023 का संदर्भ ग्रहण करें। विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-3 में जारी अनुज्ञप्ति दिनांक 31/3/2028 तक नवीनीकृत कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 81412 dated: 01/03/2023, the subject licence duly renewed upto 31/3/2028 and issued in Form LE-3 of Explosives Rules, 2008 is forwarded herewith अनुज्ञप्ति के आगामी नवीकरण हेतु कृपया निम्नलिखित दस्तावेज दिनांक 31/03/ 2028 से पहले इस कार्यालय को भेजे जाएं

For further renewal of licence, please submit the following documents so as to reach this office on or before 31/3/2028.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।  
Application in Form RE-1 duly filled in and signed
- एक से पाँच वर्ष के अनुज्ञप्ति शुल्को का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।  
Licence fees renewable for one to five years, to be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008
- अनुमोदित प्लान के साथ मूल अनुज्ञप्ति।  
Original licence with approved plan.
- कृपया इस संबंध में विस्फोटक नियम, 2008 के नियम 112 का भी संदर्भ ग्रहण करें।  
In this connection, please also refer to Rule 112 of Explosives Rules, 2008.
- विस्फोटकों के क्रय हेतु आरई-11 में मांगपत्र (इंडेंट) आपूर्तिकर्ता को दिया जाए और उसी की एक प्रति इस कार्यालय को भेजी जाए (आतिशबाजी गोदाम के लिए लागू नहीं)।  
Indent for purchase of explosives shall be placed in RE-11 with the supplier and copy of the same shall be sent to this office. (Not applicable for fireworks store house)
- कृपया विस्फोटकों की त्रैमासिक विवरणी हर तिमाही के अंत में आरई-7 में प्रस्तुत की जाए। विवरणी इस कार्यालय के कार्यालय में आगामी तिमाही के 10 तारीख से पहले पहुंच जानी चाहिए (आतिशबाजी गोदाम के लिए लागू नहीं)। Please submit quarterly returns of explosives in RE-7 at the end of every quarter so as to reach this office by 10th of the succeeding quarter. (Not applicable for fireworks store house)
- सभी ब्लास्टिंग आपरेशन एक सक्षम द्वारा की जाएगी जो उपरोक्त नियमों के तहत एक वैध शॉट फायर प्रमाणपत्र धारक हो। हालांकि, खान अधिनियम 1952 के अधीन आने वाले खानों में ब्लास्टिंग आपरेशन करने वाले ब्लास्टर की योग्यता उसी अधिनियम से निर्धारित हो।  
All blasting operations shall be carried out by a competent person holding a valid shot firer's permit granted under above rules. However, blasting operations in mines coming under the purview of the Mines Act 1952, the blaster shall have qualifications prescribed in the regulations framed under the said Act

भवदीय | Your's faithfully

(गणेश आर. | GANESH R.)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

वडोदरा | Vadodara

प्रतिसिपि प्रेषित | Copy Forwarded to:

1. जिला मजिस्ट्रेट (District Magistrate), VALSAD (Gujarat)- सूचना के लिए (for information)

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

वडोदरा | Vadodara

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।)  
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Deputy Collector  
Collectorate, Daman

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अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)  
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति  
Licence to possess : (c) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.): E/HQ/GJ/22/230(E79811)  
वार्षिक फीस रूपए (Annual Fee Rs): 7400/-

1. Licence is hereby granted to

M/s. A. D. Chhipa & Sons (अधिभोगी / Occupier : Shri Mohd. Aarif Aziz Chhipa), Madina Chawl, Near Masjid, Opposite Railway Station, Post Valsad, Town/Village - Valsad, District-VALSAD, State-Gujarat, Pincode - 999999



को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रास्थिति | Status of licensee : Partnership Firm

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।  
Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।  
Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. Sr. No.	नाम और विवरण Name and Description	वर्ग और प्रभाग Class & Division	उप-प्रभाग Sub-division	मात्रा किसी एक समय में Quantity at any one time
1.	Nitrate mixture - Slurry and Emulsion Explosives	2,0	0	2250 Kg.
2.	Safety Fuse	6,1	0	10000 Mtrs
3.	Detonating Fuse	6,2	0	20000 Mtrs
4.	Electric and/or Ordinary Detonators	6,3	0	44000 Nos.

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए)

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)] :

20 times as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/HQ/GJ/22/230(E79811)  
दिनांक (Dated) 20/02/2014

6. अनुज्ञप्ति परिसर निम्नलिखित पते पर स्थित हैं। The licensed premises are situated at following address:

Survey No. (Magazine No. 2) Block No. 66 , ग्राम (Town/Village) : Peshari Taluka : Valsad  
जिला (District) VALSAD पुलिस थाना (Police Station) : Valsad  
दूरभाष (Phone) 0263 3353757 राज्य (State) Gujarat  
ई. मेल (E-Mail) ई. मेल (E-Mail) पिनकोड (Pincode) फेक्स (Fax)

7. अनुज्ञप्ति परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

The licensed premises consist of following facilities.

: A Main High Explosives Storage Room, A Lobby & A Detonators Storage Room

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।  
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।  
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2018 तक विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2018.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिक्रमण करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 20/02/2014

Sd/-  
मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 09/06/2014

नवीनीकरण के पृष्ठांकन के लिए स्थान  
Space for Endorsement of Renewal

नवीकरण की तारीख Date of Renewal	समाप्ति की तारीख Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of licensing authority and stamp
16/03/2023	31/03/2028	Jt. Chief Controller of Explosives, Vadodara Circle, Vadodara

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।  
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Deputy Collector  
Collectorate, Daman

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मैगजीन में वर्ग 1, 2, 3, 4, 5, 6, और 7 के विस्फोटकों को विक्री या प्रयोग हेतु रखने के लिए प्ररूप एल.ई. 3 | अनुच्छेद 3 (ख) से (ग) | में मुख्य विस्फोटक नियंत्रक या विस्फोटक नियंत्रक द्वारा प्रदान किए जाने वाले अनुज्ञप्ति सं. E/HQ/GJ/22/230(E79811) की शर्तें निम्नलिखित हैं।  
The following are the conditions of licence number E/HQ/GJ/22/230(E79811) to possess for sale or use, explosives of Class 1, 2, 3, 4, 5, 6 and 7 in a magazine in Form LE-3 (articles 3(b) to (e) ) granted by Chief controller of Explosives or Controller of Explosives.

- परिसर में किसी भी समय विस्फोटकों की मात्रा अनुज्ञापन योग्य सामर्थ्य से अधिक नहीं होगी।  
The quantity of explosives on the premises at any one time shall not exceed the licensable capacity.
- विस्फोटकों के भंडारण के लिए प्रयुक्त होने वाली मैगजीन अनुसूची III और अनुज्ञप्ति के उपाबंध में विनिर्दिष्ट सुरक्षा दूरी बनाए रखना होगा।  
The magazine used for storage of explosives shall maintain safety distance specified in Schedule III and annexure to the licence.
- मैगजीन का प्रयोग उन सभी विस्फोटकों के, जो इस अनुज्ञप्ति में विनिर्दिष्ट है, रखे जाने के लिए और ऐसे रखे जाने से संबद्ध आधान या औजार या उपकरणों के रखे जाने के लिए ही किया जाएगा; अन्यथा नहीं।  
The magazine shall be used only for keeping all explosives specified in this licence and of receptacles for, or tools or implements for work connected with the keeping of such explosives.
- पैकजों को खोलने का कार्य और विस्फोटकों को तोलने तथा पैक करने का कार्य मैगजीन में नहीं किया जाएगा।  
The opening of packages and the weighing and packing of explosives shall not be carried on in the magazine.
- दो या दो से अधिक वर्णन के विस्फोटकों को, जिन्हें मैगजीन में रखे जाने की अनुज्ञा दी जा सकती है, मैगजीन में तभी रखे जाएंगे जब उनमें से प्रत्येक को, ऐसे पदार्थ या स्वरूप का कोई मध्यवर्ती विभाजक लगाकर या उनके बीच ऐसा मध्यवर्ती स्थान छोड़कर, परस्पर पृथक कर दिया जाए कि किसी वजह से विस्फोटक में लगने वाली आग या होने वाला विस्फोट किसी अन्य वर्णन के विस्फोटक तक न पहुंच सके - परंतु -  
(घ) 2 (नाइट्रेट मिश्रण), वर्ग 3 (नाइट्रो योगिक) के विभिन्न विस्फोटक, वर्ग 6 प्रथम प्रभाग के अंतर्गत आने वाले सुरक्षा पलीते और वर्ग 6 प्रभाग 2 के अंतर्गत आनेवाले विस्फोटक प्रेरक पलीते, जिनमें कोई खुला लोहा या इस्पात नहीं है, एक दूसरे के साथ बिना किसी मध्यवर्ती विभाजक या स्थापन के रखे जा सकते हैं।  
(ङ) वर्ग 6 प्रभाग 3 के अंतर्गत आनेवाले विस्फोटक प्रेरक अलग रखे जाएंगे।  
(च) वर्ग 1 के अंतर्गत आने वाले बारूद को अलग रखा जाएगा।  
Two or more description or explosives which may be permitted to be kept in the magazine shall be kept only if they are separated from each other by an intervening partition of such substance or character, or by such intervening space, as will effectually prevent explosion or fire in the one communicating with the other; Provided that—  
(d) the various explosives of Class 2 (nitrate-mixture), Class 3 (nitro-compound), safety fuses belonging to Class 6 Division 1 and detonating fuses belonging to Class 6 Division 2 as do not contain any exposed iron or steel, may be kept with each other without any intervening partition or space ;  
(e) Detonators belonging to Class 6 Division 3 shall be kept separately  
(f) Gun powder belonging to Class 1 shall be kept separately.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात सिवाय अनुज्ञापन प्राधिकारी की विशेष मंजूरी के मैगजीन में नहीं रखा जाएगा।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of licensing authority.
- वर्ग 3 (नाइट्रो योगिक) के विस्फोटकों को, उनके विनिर्माण की तारीख से एक वर्ष बीत जाने के पश्चात मैगजीन में तभी रखा जाएगा जब कि किसी विस्फोटक नियंत्रक ने इसके लिए विशेष मंजूरी दे दी हो।  
(i) जब ऐसी मंजूरी दे दी गई हो तो प्रत्येक निरीक्षण पर किसी विस्फोटक नियंत्रक से ऐसा लिखित प्रमाणपत्र अभिप्राप्त कर लिया जाए जिसमें दी गई मंजूरी के अंतर्गत आनेवाली अवधि दर्शित की गई हो और ऐसे प्रमाणपत्र के अनुज्ञप्तिधारी अपने पास रखेगा और मांग की जाने पर प्रस्तुत करेगा।  
(ii) जब कोई विस्फोटक मानक शुद्धता का न रह जाने के कारण या द्रवणीकरण या नाइट्रो ग्लिसरीन या द्रव नाइट्रो योगिक के निकल जाने के चिह्न प्रकट होने के कारण मैगजीन में भण्डारित किए जाने के उपयुक्त नहीं रह जाता है तो अनुज्ञप्तिधारी अपने ही व्यय पर ऐसे विस्फोटक के निपटारे के लिए ऐसे निदेशों का अनुपालन करेगा जो मुख्य नियंत्रक या विस्फोटक नियंत्रक जारी करें।  
Explosives of Class 3 (nitro compound) shall not be kept in the magazine after the expiration of one year from the date of their manufacture except with the special sanction of the Controller of Explosives.  
(i) When such sanction has been given, a written certificate showing the period covered by the sanction shall be obtained from the Controller of Explosives at each inspection, and shall be kept by the licensee and produced on demand.  
(ii) When an explosive owing to its being no longer of standard purity or owing to signs of liquefaction or of exuded nitro-glycerin or liquid nitro-glycerin or liquid nitrocompound is no longer fit for storage in the magazine or store house the licensee shall comply, at his own expense, with such directions as to its disposal as the Chief Controller or Controller of Explosives may issue.
- मैगजीन के भीतरी भाग या उसमें लगी बेंचो, शेल्फों और उसकी फिटिंग का इस प्रकार सन्निर्माण किया जाएगा या उन्हें इस प्रकार अंतरित या अवतरित किया जाएगा कि विस्फोटक का किसी लोहे या इस्पात के साथ संपर्क रोका जा सके। भीतरी भाग में लगी बेंचो, शेल्फें और फिटिंग यथासाध्य ग्रिट से मुक्त एवं साफ रखे जाएंगे तथा ऐसे विस्फोटक, जो जल से खतरनाक रूप में प्रभावित हो सकते हैं, इस बाबत सम्यक सावधानी बरती जाएगी कि वहां कोई जल मौजूद न रहे - परंतु किसी लोहे या इस्पात के खुले होने के विरुद्ध सावधानी से संबंधित इस शर्त का वह भाग ऐसे किसी भवन में बाध्यकर नहीं होगा जिसमें वर्ग 6 (गोला बारूद) के प्रथम के विस्फोटक से भिन्न कोई विस्फोटक रखा गया है।  
The interior of the magazine and the benches, shelves and fittings therein shall be so constructed or so lined or covered as to prevent the exposure of any iron or steel contact with the explosives. Such interior, benches, shelves and fittings shall so far as is reasonably practicable, be kept free from grit and shall otherwise be clean, and in the case of any explosives liable to be dangerously affected by water, due precautions shall be taken to exclude water there from; Provided that so much of this condition as relates to precautions against the exposure of any iron or steel shall not be obligatory in a building in which no explosive other than explosive of the 1st Division 6th (Ammunition) Class is kept.
- यदि तडित चालक का परीक्षण विस्फोटक नियंत्रक करता है तो अनुज्ञप्तिधारी ऐसे परीक्षण के लिए विहित फीस का संदाय करेगा यदि परीक्षण असमाधानकारी साबित होता है तो उतनी ही फीस अनुज्ञप्तिधारी द्वारा पश्चात्प्रती प्रत्येक परीक्षण के लिए तब तक दी जाती रहेगी जब तक कि परीक्षण अधिकारी तडित चालक को समाधानप्रद घोषित नहीं कर देता परंतु किसी एक परीक्षण के लिए देय फीस किसी एक दिन के दौरान किसी चालक के किए गए सभी परीक्षणों के लिए प्रभार्य होगा।  
परंतु यह और कि यदि दो या अधिक तडित चालक एक ही मैगजीन से संबद्ध हैं तो ऐसे सभी चालकों के परीक्षण के लिए फीस ऐसी किसी फीस से अधिक नहीं होगी जो किसी एक तडित चालक के परीक्षण के लिए हर स्थिति में विहित की गई है।  
If the lighting conductor is tested by the Controller of Explosives, the licensee shall pay the fees prescribed for test. In the even of the test proving unsatisfactory, the same fees shall be payable by the licensee for each subsequent test until the lighting conductor is passed by the testing officer as satisfactory; Provided that the fees payable for a single test shall be charged for all tests made on a conductor during any one day :  
Provided further that where two or more lighting conductors are attached to one and the same magazine, the fee for the testing of all such conductors shall not exceed the fee prescribed in this condition for testing a single lighting conductor.
- उपयुक्त तथा जेब रहित कार्यकरण वस्तु, उपयुक्त जूतों के प्रयोग द्वारा तथा तलाशी लेकर या अन्यथा अथवा ऐसे किन्हीं साधनों द्वारा इस बाबत सम्यक उपबंध किया जाएगा कि फैक्ट्री परिसर में अग्नि, दियासलाई अथवा ऐसी कोई वस्तुएं या पदार्थ, जिसे विस्फोट हो सकता है या आग लग सकती हो, किन्तु इस शर्त के कारण ऐसी संरचना, स्थिति या स्वरूप में किसी कृत्रिम बत्ती का प्रवेश वर्जित नहीं है जिससे आग लगने या विस्फोट होने का खतरा न हो - परंतु इस शर्त का वह भाग, जो लोहे या इस्पात के अपवर्जन को लागू होता है, ऐसे किसी भवन के संबंध में बाध्य कर नहीं होगा जिससे भिन्न कोई विस्फोटक नहीं रखा गया है।  
Due provisions shall be made, by the use of suitable working clothes without pockets, suitable shoes and by searching or otherwise or by such means, for preventing the introduction into danger area of the factory premises of fire, Lucifer matches or any substance or article likely to cause explosion or fire, but this condition shall not prevent the introduction of an artificial light of such construction, position or character as not to cause any danger of fire or explosion; Provided that so much of this condition as applies to the exclusion of iron or steel, shall not be obligatory in a building in which no explosive other than an explosive of the 1st Division of the 6th (Ammunition) Class is kept.

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11. अनुज्ञापेधारों प्ररूप आर.इ.-3 और आर.इ.-4 या आर.इ.-5, जैसी स्थिति हो, म सभी विस्फोटकों का अभिलेख और लेखा रखेगा और विस्फोटक नियम, 2008 के अधीन प्राधिकृत किसी भी अधिकारी के समक्ष उसके द्वारा ऐसा करने की मांग की जाने पर स्टॉक पुस्तक और अभिलेख प्रस्तुत करेगा। स्टॉक पुस्तक विहित प्रोफार्मा में पृष्ठ संख्यांकित होगी।  
The licensee shall keep records and accounts of all explosives in Forms RE-3 and RE-4 or RE-5, as the case may be, and exhibit the stock books and records to any of the officers authorised under the Explosives Rules, 2008 whenever such officer may call upon him to do so. The stock books in the prescribed proforma shall be page numbered.
12. परिसरों में कोई परिवर्तन या तबदीली अनुज्ञापन प्राधिकारी के पूर्वानुमोदन बिना नहीं की जाएगी और अनुज्ञापिधारी ऐसी किसी शर्त का अनुपालन करेगा जो इस निमित्त अनुज्ञापन प्राधिकारी विनिर्दिष्ट करे।  
No changes or alterations shall be carried out to the premises without prior approval of the licensing authority and the licensee shall comply with any condition that may be specified by the licensing authority in this behalf.
13. मैगजीन सभी समयों पर अच्छी मरम्मत की स्थिति में बनाई रखी जाएगी (या अच्छी हालत में बनाई रखी जाएगी)। यदि किसी कारणवश किसी विस्फोटक के भण्डारण के लिए मैगजीन अनुपयुक्त हो जाती है तो अनुज्ञापिधारी इस बात की सूचना अनुज्ञापन प्राधिकारी को तुरंत देगा।  
Magazine shall at all times be kept in state of good repair (or maintained in good condition). The licensee shall report to licensing authority forthwith, if the magazine becomes unfit for storage of any explosives for any reason whatsoever.  
मैगजीन का अनुज्ञापिधारी इन नियमों के नियम 24 के उप-नियम 3 के अनुसार त्रैमासिक विवरणी प्रस्तुत करेगा।  
The licensee of the magazine shall submit quarterly return as per sub-rules (3) and (4) of rule 24 of these rules.
14. यदि सुरक्षा दूरी का कोई अधिक्रमण होता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को आवश्यक सलाह और कार्यवाही के लिए तुरंत दी जाएगी।  
Any encroachment of the safety distance shall be immediately communicated to the licensing authority for necessary advice and action.
15. यदि कोई विस्फोटक विनष्ट हुआ अथवा अनुपयोगी जाया जाता है तो उसकी सूचना अनुज्ञापन प्राधिकारी को, सलाह प्राप्त करने के लिए, तुरंत दी जाएगी।  
The licensing authority shall be immediately informed for advice if any explosive is found deteriorated or unserviceable.
16. विस्फोटकों के पैकेटों के चट्टे इस प्रकार लगाए जाएंगे कि कम से कम एक व्यक्ति भण्डार किए गए सभी पैकेजों की हालत की जांच करने और प्रत्येक पैकेज की विनिर्माण विशिष्टियों को पढ़ने के लिए उनके बीच से होकर आ जा सके।  
The explosive packages shall be stocked in such a way so as to allow movement of at least one person to check the condition of all packages stored and to read the manufacture particulars of each package.  
तडित चालकों की भूमि के लिए प्रतिरोध यथासंभव न्यूनतम होगा और किसी भी दशा में 10 ओह्म से अधिक नहीं होगा।  
The resistance of the lightning conductor to earth shall be as low as possible and in no case be more than 10 ohms.
17. मैगजीन के चारों ओर 15 मीटर की दूरी के अंतर्गत कोई शुल्क घास या झाड़ी या ज्वलनशील सामग्री नहीं रहने दी जाएगी।  
A distance of 15 meters surrounding the magazine or store house shall be kept clear of dried grass or bush or flammable materials.
18. विस्फोटकों के प्रत्येक पैकेट की, जब उसे मैगजीन के भीतर लिया जा रहा हो, ठीक दशा जानने के लिए परीक्षा की जाएगी।  
Every package of explosive at the time of bringing inside the magazine shall be examined for its sound condition.
19. किसी मैगजीन / भण्डारगृह में किसी एक समय में चार व्यक्तियों से अधिक को नहीं रहने दिया जाएगा।  
Not more than 4 persons shall be allowed inside the magazine or store house at any one time.
20. विस्फोटकों के खाली पैकेजों को शीघ्रतः वहां से हटा दिया जाएगा और नष्ट कर दिया जाएगा।  
Empty packages of the explosives shall be removed at the earliest and destroyed.
21. अनुज्ञापिधारी और कर्मचारीयों को परिसर के भीतर आपातकाल के दौरान की जाने वाली प्रक्रियाओं से अवगत होना चाहिए।  
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
22. निरीक्षण या नमूना अधिकारी को सभी युक्तियुक्त समयों पर अनुज्ञाप परिसर में अबाध रूप से पहुंचने दिया जाएगा और यह सुनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबंधों और सुरक्षा स्थितियों को सम्यक्तः अनुपालन किया जा रहा है, अधिकारी को प्रत्येक सुविधा प्रदान की जाएगी।  
Free access to the licensed premises shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act and these rules and the safety conditions are duly observed.
23. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक अनुज्ञापिधारी को अनुज्ञाप परिसरों या मशीनरी, टूल या उपकरण में ऐसी कोई मरम्मत या परिवर्तन या परिवर्तन करने या सिफारिशों को लागू करने को लिखित रूप में सूचित करता है जो परिसर के अंदर या बाहर या व्यक्तियों की सुरक्षा के लिए आवश्यक है, अनुज्ञापिधारी को निष्पादित करेगा और विनिर्दिष्ट अवधि के भीतर अनुपालन रिपोर्ट ऐसे प्राधिकारी को देगा।  
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to execute any repairs or to make any additions or alterations to the licensed premises or machinery, tools or apparatus or carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site of the premises or persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
24. अनुज्ञापिधारी मैगजीन में रखने और बिक्री के लिए प्राधिकृत विस्फोटक सूची में उल्लिखित अनुज्ञाप फेक्टरी या कंपनी से प्राधिकृत विस्फोटक / आतिशबाजी या सुरक्षा पत्ती ले खरीदेगा।  
The licensee shall purchase authorised explosives/ fireworks or safety fuse as mentioned in the list authorised explosives from a licensed factory or company for possession and sale from the magazine.
25. निम्न से अधिक ध्वनि स्तर उत्पादित करने वाले आतिशबाजियों पटाखों की बिक्री और रखने के लिए -  
(क) जो फटने की जगह से चार मीटर की दूरी पर है, 125 डी बी (ए1) या 145 डी बी (सी) पी के प्रतिबंधित होंगे;  
(ख) श्रृंखला (जुड़े हुए पटाख) को गठन करने वाले व्यक्तिगत पटाखों के लिए उपर्युक्त उल्लिखित सीमा 5 लॉग 10 (एन) डी बी (सी) पी के प्रतिबंधित होंगे;  
The possession and sale of fire-crackers generating noise level exceeding:  
a) 125 dB(A) or 145 dB(C)pk at 4 meters distance from the point of bursting shall be prohibited,  
b) For individual fire-cracker constituting the series (joined fire-crackers), the above mentioned limit be reduced by 5 log<sub>10</sub> (N) dB, where N = number of crackers joined together.
26. आग या विस्फोट द्वारा दुर्घटना या नुकसान पटाखों की कमी या चोरी, तुरंत पास के पुलिस थाने और अनुज्ञापन प्राधिकारी और अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को रिपोर्ट की जाएगी।  
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority.

**अतिरिक्त शर्तें / Additional Conditions :**

1. अनुज्ञापिधारी विदेशी मूल के आतिशबाजी को न प्रदर्शित करेगा, न रखेगा और न ही उसकी बिक्री करेगा। The licensee shall not exhibit, possess and sell fireworks of foreign origin.

कृते मुख्य विस्फोटक नियंत्रक  
For Chief Controller of Explosives

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

Deputy Collector  
Collectorate, Daman

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Form DE-2  
(See rule 113 of the Explosives Rules, 2008)  
(Distance Form to be attached to the licence)

Safety distances required to be kept clear around magazine for high explosives or fire works or factory licence number E/HQ/GJ/22/230(E79811) in form LE-3 granted to M/s. A. D. Chhipa & Sons, Madina Chawl, Near Masjid, Opposite Railway Station, Post Valsad, Gujarat- .

Type of Structure(s)	Safety distances meters	
	M	UM
<b>Inside Safety Distances(ISD)</b>		
1 Room or Workshop used in Connection with the Magazine	33	49
2 Any other Explosives Magazine or store House or Factory of the Applicant		
3 Magazine Office		
<b>Middle Safety Distances(MSD)</b>		
4 Magazine Keeper's or Chowkidar's Dwelling house		
5 Railway including Minerals and Private Railways		
6 Canal (in active use) or other navigable water		
7 Dock or Pier or Jetty		
8 Public Highway or Public Road		129
9 Private Road which is PRINCIPAL means of access to a Temple, Mosque, Church, Gurudwara or other places of worships, Hospital, College, School or Factory		
10 River Embankment or Sea Embankment or Public Well		
11 Reservoir or Bounded tank/rope way		
12 Windmillor or Solar panel for Power Generation		
<b>Outside Safety Distances(OSD)</b>		
13 Dwelling House		
14 Govt. and Public Building		
15 Temple, Mosque, Church or Gurudwara or other Places of Worships		
16 Shops, Market place, Public recreation and Sports Ground, College, School, Hospital, Theater, Cinema or other Building where the public are accustomed to assemble		
17 Factory		
18 Buildings or Works used for the Storage in Bulk of Petroleum, Sprit, gas, or other inflammable or hazardous substances		
19 Building or Works used for Storage and Manufacture of Explosives or of articles which contain Explosives		257
20 Aerodrome		
21 Furnace, Kiln or Chimney		
22 Quarry or mine pit head		
23 Power House or Electric Substation		
24 Wireless Station		
25 Warehouse or other Storage Building		
26 Any other Protected works		
<b>Overhead Electric lines</b>		
27 Electric Power over head Transmission Lines above 440V		90
28 Electric Power over head Transmission Lines upto 440V		15

The Date : 20/02/2014

For Chief Controller of Explosives

**Amendments :**

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 09/06/2014

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

Deputy Collector  
Collectorate, Daman

*[Handwritten Signature]*

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अनुज्ञप्ति प्ररूप एलई-7 | LICENCE FORM LE-7  
(विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुच्छेद 7 देखें)  
(See article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)

अनुज्ञप्ति : सड़क वैन में विस्फोटकों के परिवहन के लिए  
Licence to : transport explosives in a road van

अनुज्ञप्ति संख्या / Licence No. : EAVC/GJ/25/543(E76777)  
वार्षिक फीस रूपए / Annual Fee Rs : 2500/-



- अनुज्ञप्ति एतदद्वारा जारी की जाती है  
Licence is hereby granted to : **MOHAMADARIF CHHIPA (Occupier : MOHAMADARIF CHHIPA)  
S/W/D OF AJJJBHAI CHHIPA, 187, AMINIYA CHAWL, MOGRAWADI, TA/DI-VALSAD,  
District-VALSAD, State-Gujarat, Pincode-0**
- अनुज्ञप्तिधारी की प्राप्ति / Status of licensee : **Individual**
- सड़क वैन की विशिष्टियाँ / Particulars of the road van:

पंजीकरण संख्या / Registration No.	GJ-15-Z-6744
यान का मेक एवं मॉडल / Make and model of vehicle	M M PICK UP
लदान रहित वजन / Unladen weight	1640 Kg(s)
लदान सहित अधिकतम वजन / Maximum laden weight	2820 Kg(s)
परिवहन के लिए अनुज्ञेय विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	1180 Kg(s)
इंजिन संख्या / Engine No.	GG81B33581
चैसिस संख्या / Chassis No.	MA1ZG2GGA81B18895
अन्य फिटिंग्स का विवरण / Description of Other Fittings	
वाहन के लिए अनुमत्य विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	1180 Kg(s)

- अनुज्ञप्त परिसर निम्नलिखित आरेखण ( आरेखणों ) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s):  
आरेखण संख्या / Drawing No : EAVC/GJ/25/543(E76777) दिनांक / dated : 02/08/2013
- समय समय पर यथा संशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुलग्नकों के अधीन अनुज्ञप्ति प्रदान की जाती है।  
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures....  
(क) उपर्युक्त क्रम संख्या 4 में यथाकथित सड़क वैन का आरेखण / (a) Drawings of the road van as stated in serial no.4 above.  
(ख) अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.
- यह अनुज्ञप्ति तारीख 31 मार्च 2018 तक विधिमान्य रहेगी / This licence shall remain valid till 31st day of March 2018

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या इस अनुज्ञप्ति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित, जहाँ भी लागू हो, या यदि अनुज्ञप्त परिसर आरेखण या उससे संलग्न उपाबन्धों में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहत की जा सकती है।  
This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under Conditions, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक / Date: 02/08/2013

Sd/-  
संयुक्त मुख्य विस्फोटक निंत्रक | Joint Chief Controller of Explosives  
पश्चिमांचल, मुंबई | West Circle, Mumbai

अनुज्ञप्ति के नवीनीकरण हेतु पृष्ठांकन / Endorsement for renewal of licence:

नवीनीकरण की तिथि Date of Renewal	वैधता समाप्ति की तिथि Date of Expiry	अनुज्ञापन प्राधिकारी के हस्ताक्षर Signature of licensing authority
21/02/2023	31/03/2028	Jt Chief Controller of Explosives, Vadodara Circle, Vadodara

**वैधानिक चेतावनी :** विस्फोटकों का लापरवाही से प्रयोग या दुरुपयोग, विधि के अधीन गम्भीर दण्डिक अपराध होगा।  
**Statutory Warning :** Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

Deputy Collector  
Collectorate, Daman

**CERTIFIED COPY**

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**GOVERNMENT OF INDIA**  
**MINISTRY OF COMMERCE & INDUSTRY**  
**PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)**  
(Formerly Department of Explosives)  
8<sup>th</sup> Floor, Yash Kamal Building,  
Sayajigunj Vadodara 390020,  
Tele:2225159  
Email:dyccebaroda@explosives.gov.in

No.F/WB/GJ/30/3214(E91221)

Dated: 18.02.2021

To,

AREEF AZIZ CHHIPA,  
AMINIA CHAWAL, NEAR AMRA MASJID, OPP. RAILWAY  
STATION, VALSAD,  
District-VALSAD, State-Gujarat, Pincode-396001.

Subject: Shot Firer's Certificate No.:E/WB/GJ/ 30/3214(E91221)  
granted in Form LE-10 of Explosives Rules, 2008-  
Change in Postal Address/Purpose/Attached to Magazine.

Sir,

Please refer to your letter No. dated 12.02.2021 on the subject  
cited above.

The Shot Firer's Certificate No.:E/WB/GJ/30/3214(E91221) IS  
forwarded herewith duly amended in respect of following :

Change in Postal Address as above/Purpose/Attached to  
Magazine.

Authorized class, category and type of blasting:

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Class : (B), Category : General aboveground, All phases of aboveground blasting operation.

[See explanation to sub-rule (5) of rule 107]

This Shot Firer's Certificate shall remain valid till 10.01.2026.

For further revalidation (if required), please follow the procedure under Rule 112 of Explosives Rules, 2008.

Receipt of this letter may please be acknowledge.

Enclosures:

Yours faithfully,

**BEWARE**

No fee/charges is to be paid to any agency/ Consultant/claimant, claiming facilitation for grant of licence approval from PESO Statutory fee illegible is to be paid though Online Module of PESO/Bharatkosh only.

Sd/-

(Sanjay Kumar)  
Controller of Explosives  
For Dy. Chief Controller  
of Explosives, Vadodara.

Copy Forwarded to :

1. Police Station, VALSAD CITY, VALSAD, Gujarat with reference to his Noc No:4429/2020. Dated:16.12.2020.
2. Superintendent of Police, VALSAD, Gujarat.

For Dy. Chief Controller of Explosives.  
Vadodara

[For more information regarding status, fee and other details, please visit over web site <http://peso.gov.in> ]

/TRUE COPY/



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GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)  
(Formerly Department of Explosives)  
8th Floor, Yash Kamal Building,  
Sayajigunj Vadodara 390020  
Tele: 2225 159  
Email: dyccebaroda@explosives.gov.in

No.: E/WB/GJ/30/3214(E91221)

Dated: 18/02/2021

To,  
AREEF AZIZ CHHIPA,  
AMINIA CHAWAL, NEAR AMRA MASJID, OPP-RAILWAY STATION, VALSAD.,  
District-VALSAD, State-Gujarat, Pincode - 396001

23 FEB 2021

Subject: Shot Firer's Certificate Certificate No.: E/WB/GJ/30/3214(E91221) granted in Form LE-10 of Explosives  
Rules, 2008 -  
Change in Postal Address/Purpose/Attached to Magazine .

Sir(s),

Please refer to your letter No. - dated 12/02/2021 on the subject cited above.

The Shot Firer's Certificate No.: E/WB/GJ/30/3214(E91221) is forwarded herewith duly amended in respect of followings :

Change in Postal Address as above/Purpose/Attached to Magazine

Authorised class, category and type of blasting :

Class : (B), Category : General aboveground, All phases of aboveground blasting operation

[See explanation to sub-rule (5) of rule 107]

This Shot Firer's Certificate shall remain valid till 19/1/2026.

For further revalidation(if required), please follow the procedure under Rule 112 of Explosives Rules, 2008.  
Receipt of this letter may please be acknowledged.

Enclosures :

**BEWARE**

No fee/charges is to be paid to any agency / consultant / claimant, claiming facilitation for grant of license / approval from PESO. Statutory fee, as applicable, is to be paid through Online Module of PESO / Bharatkosh only.

Yours faithfully,

(Sanjay Kumar)  
Controller of Explosives  
For Dy. Chief Controller of Explosives  
Vadodara

Copy Forwarded to:

1. Police Station, VALSAD CITY, VALSAD, Gujarat with reference to his Noc No: 4429/2020. Dated: 16/12/2020.
2. Superintendent of Police, VALSAD, Gujarat

For Dy. Chief Controller of Explosives,  
Vadodara

[For more information regarding stamps, fees and other details, please visit our web site <http://peso.gov.in>]

Deputy Collector  
Collectorate, Daman

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अनुज्ञप्ति प्ररूप एल.ई.-10 | Form LE-10  
 शॉट फायरर कर्ता प्रमाण-पत्र | Shot Firer's Certificate  
 (अनुसूची IV के भाग 1 का अनुच्छेद 10 देखें | See article 10 of Part I of Schedule IV)  
 [विस्फोटक नियम, 2008 का नियम 107(5) देखें | see rule 107(5) of Explosives Rules, 2008]

(खान अधिनियम, 1952 के अधीन न आने वाले क्षेत्र में विस्फोट करने के लिए सक्षमता प्र  
 (Certificate of competency to carry out blasting of explosives in area not coming under the M



संख्या | No.: E/WB/GJ/30/3214(E91221)

प्रमाणित किया जाता है कि श्री AREEF AZIZ CHHIPA, जिनका जन्म 15/01/1973 को हुआ था, जो AMINIA CHAWAL, NEAR AMRA MASJID, OPP-RAILWAY STATION, VALSAD ,, VALSAD, Gujarat - 396001 के निवासी हैं ने, वडोदरा द्वारा तारीख को आयोजित शॉट फायर की परीक्षा तारीख को उत्तीर्ण कर ली है और वह विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित नियमों के उपबंधों के अधीन रहते हुए खान अधिनियम, 1952 की परिधि के अधीन आनेवाले खानों से अन्यथा क्षेत्र में नीचे यथा उल्लिखित विस्फोटकों का उपयोग करते हुए विस्फोट प्रचालन करने के लिए प्राधिकृत है।  
 This is to certify that Shri AREEF AZIZ CHHIPA, born on 15/01/1973, resident of AMINIA CHAWAL, NEAR AMRA MASJID, OPP-RAILWAY STATION, VALSAD ,, VALSAD, Gujarat - 396001 passed the shotfirer's examination held on conducted by Vadodara and is authorised to conduct blasting operations as mentioned below using explosives in areas other than mines coming under the purview of the Mines Act 1952, subject to the provisions of the Explosives Act, 1884 and the rules framed thereunder.

विस्फोट करने के प्राधिकृत वर्ग, प्रवर्ग और प्रकार :  
 वर्ग: (ख), श्रेणी: सामान्य जमीन के ऊपर, जमीन के ऊपर ब्लास्टिंग आपरेशन

Authorised class, category and type of blasting :  
 Class : (B), Category : General aboveground, All phases of aboveground blasting operation

[नियम 107 का उप-नियम (5) का स्पष्टीकरण देखें | See explanation of sub-rule (5) of rule 107]

यह प्रमाणपत्र 19/01/2021 (जारी करने की तारीख से पांच वर्षों तक विधिमान्य होगा |  
 This certificate shall remain valid till 19/01/2021 (five years from the date of issue)

यह प्रमाण-पत्र, अधिनियम या उसके अधीन विरचित नियमों अथवा इस प्रमाण-पत्र की शर्तों का कोई अपिक्रमण करने पर या यदि आवेदन द्वारा आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अलिखित रूप दिया जाएगा।  
 This certificate is liable to be suspended or revoked for any violation of the Act or rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information or suppression of facts furnished by the applicant in his application form.

स्थान | Place : वडोदरा | Vadodara  
 दिनांक | Date: 19/01/2016

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives  
 वडोदरा | Vadodara

Amendments :

- Change in Postal Address/Purpose/Attached to Magazine dated : 18/02/2021

उप मुख्य विस्फोटक नियंत्रक, वडोदरा  
 Dy. CHIEF CONTROLLER OF EXPLOSIVES, VADODARA

पुनर्विधिमान्यकरण के लिए पृष्ठांक  
 Endorsement for revalidation

पुनर्विधिमान्यकरण की तारीख Date of Revalidation	समाप्ति की तिथि Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर Signature of licensing authority
05/02/2021	19/01/2026	Dy. Chief Controller of Explosives, Vadodara

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।  
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Deputy Collector  
 Collectorate, Daman

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5/10/21

भारत सरकार | Government of India  
वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry  
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)  
पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives  
आठवीं मंजिल, यश कमल बिल्डिंग, 8th Floor, Yash Kamal Building,  
सयाजी गंज वडोदरा | Sayajigunj Vadodara 390020  
फोन (Phone):- 2225159, फैक्स (Fax):-  
ई-मेल | Email: dycebaroda@explosives.gov.in

संख्या | No : E/WB/GJ/30/4159(E134362)

दिनांक | Dated : 19/07/2021

सेवा में To,  
Khanth Mukeshbhai Kantibhai,  
AT. LALPUR, MEGHRAJ DIST. ARVALLI  
Distt. ARVALLI, State. Gujarat, Pincode-383350

22 JUL 2021

विषय | Subject: श्री: Khanth Mukeshbhai Kantibhai, AT. LALPUR, MEGHRAJ DIST. ARVALLI को विस्फोटक नियम, 2008 के अंतर्गत LE-10 में जारी शॉर्ट फायर कर्ता प्रमाण-पत्र संख्या. E/WB/GJ/30/4159(E134362) - प्रमाण-पत्र जारी करने के संबंध में।  
Shotfirer's Certificate No. E/WB/GJ/30/4159(E134362) issued to Khanth Mukeshbhai Kantibhai, AT. LALPUR, MEGHRAJ DIST. ARVALLI granted in Form LE-10 of Explosives Rules, 2008 - Issue of Certificate regarding.

महोदय | Sir,  
कृपया आपके पत्र संख्या . दिनांक 19/07/2021 तथा दिनांक 13/07/2021 को आयोजित अनुवर्ती परीक्षण का संदर्भ ग्रहण करें। विस्फोटक नियम 2008 के नियम 107 के प्रावधानों के अनुसार

(च), श्रेणी: कृषि, कृषि और कुआँ गलाने में ब्लास्टिंग के सभी चरण के प्रयोजन के लिए शॉर्ट फायर कर्ता प्रमाण-पत्र संख्या. E/WB/GJ/30/4159(E134362) इस पत्र के साथ संलग्न किया जा रहा है जो दिनांक 19/07/2026 तक वैध है।  
Please refer to your letter No. . dated 19/07/2021 and the subsequent examination held on 13/07/2021. Please find enclosed herewith Shotfirer's Certificate No. E/WB/GJ/30/4159(E134362) valid upto 19/07/2026 for the purpose of  
Class : (F). Category : Agricultural, All phases of blasting in agricultural and well sinking as per the provisions of Rule 107 of Explosives Rules, 2008.

कृपया नोट करें कि उपरोक्त प्रमाण-पत्र के बल पर कोई भी विस्फोटक ना खरीदा जाए। यह सुझाव दिया जाता है कि ब्लास्टिंग ऑपरेशन करते समय, विस्फोटक नियम, 2008 के नियम 89 से 98 का सख्ती से पालन किया जाए। It may please be noted that no explosives should be purchased on the strength of the above certificate. You are advised to strictly follow Rules 89 to 98 of Explosives Rules 2008 while undertaking blasting operations.

- प्रमाण-पत्र की वैधता बढ़ाने के मामले में, निम्नलिखित दस्तावेजों के साथ आवेदन प्रस्तुत किया जाए :
- In case of validity of the certificate to be extended , application with following documents shall be submitted :

- 1 फॉर्म एई-10 में आवेदन | Application in Form AE-10.
- 2 फॉर्म एलई-10 में मूल शॉर्ट फायर कर्ता प्रमाण-पत्र | Original Shot firer's Certificate in Form LE-10.
- 3 विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से पुनर्विधिकरण का संवीक्षा शुल्क रू. 400/- ऑनलाइन जमा किया जाना है।  
Scrutiny fee of revalidation Rs. 400/- To be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- 4 'सामने' काले रंग अमिट स्याही से विधिवत हस्ताक्षरित, धारक के कलर पासपोर्ट साईज फोटो की पांच प्रतियां। | Five copies of holder's colour passport size photographs duly signed 'in front' by 'black color indelible ink'.
- 5 पंजीकृत चिकित्सक द्वारा जारी शारीरिक स्वस्थता प्रमाण पत्र। | A physical fitness certificate from Registered medical practitioner.
- 6 फॉर्म एलई-3 में अनुज्ञप्ति धारक वर्तमान नियोक्ता से सहमति पत्र जो प्रमाण पत्र धारक से सेवा लेने का इच्छुक है। | A consent letter from the present employer holding Licence in Form LE-3 and intending to hire the services of Certificate holder.
- 7 शॉर्ट फायर कर्ता प्रमाण पत्र धारक को पुनरीक्षण/पुनर्विधिकरण प्राधिकारी के समक्ष खरव को प्रत्यक्ष रूप से प्रस्तुत करना होगा। | The shot firer certificate holder has to present himself physically before reviewing/revalidating Authority.
- 8 ब्लास्टिंग ऑपरेशन के दौरान विस्फोटक नियम, 2008 के प्रावधानों का उल्लंघन करने के परिणामस्वरूप मानवीय जीवन के नुकसान होने से, इस प्रमाण पत्र को वापस ले लिया/रद्द किया जा सकता है।  
This certificate is liable to be cancelled/withdrawn on contravention of provisions of Explosive Rules, 2008 committed during blasting operations, resulting in loss of human life.

भवदीय / Yours faithfully,

(गणेश आर. | GANESH R.)

उप विस्फोटक नियंत्रक | Dy. Controller of Explosives  
कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives  
वडोदरा | Vadodara

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. Police Station, MEGHRAJ, ARVALLI, Gujarat with reference to his Nuc No: 262/21 Dated: 01/04/2021

कृते उप मुख्य विस्फोटक नियंत्रक | For Dy. Chief Controller of Explosives,  
वडोदरा | Vadodara

अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट <http://peso.gov.in> देखें।  
For more information regarding status, fees and other details, please visit our web site <http://peso.gov.in>

**Note :- This is system generated document does not require physical signature.  
Applicant may take printout for their records.**

Deputy Collector  
Collectorate, Daman

CERTIFIED COPY

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 अनुज्ञप्ति प्ररूप एल.ई. - 10 | Form LE-10  
 शॉर्ट फायर कर्ता प्रमाण-पत्र | Shot Firer's Certificate  
 (अनुसूची IV के भाग I का अनुच्छेद 10 देखें | See article 10 of Part I of Schedule IV)  
 [विस्फोटक नियम, 2008 का नियम 107(5) देखें | see rule 107(5) of Explosives Rules, 2008]

(खान अधिनियम, 1952 के अधीन न आने वाले क्षेत्र में विस्फोट करने के लिए सक्षमता)  
 (Certificate of competency to carry out blasting of explosives in area not coming under the Mines Act, 1952)

संख्या | No.: E/WB/GJ/30/4159(E134362)

प्रमाणित किया जाता है कि श्री *Khant Mukeshbhai Kantibhai*,

जिनका जन्म, 04/10/1993 को हुआ था, जो AT. LALPUR, MEGHRAJ DIST. ARVALLI, ARVALLI, Gujarat - 383350 के निवासी है ने उप  
 विस्फोटक नियंत्रक, वडोदरा द्वारा तारीख 13/07/2021 को आयोजित शॉर्ट फायर की परीक्षा तारीख को 13/07/2021 उत्तीर्ण कर ली है और वह  
 विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित नियमों के उपबंधों के अधीन रहते हुए खान अधिनियम, 1952 की परिधि के अधीन आनेवाले खानों  
 से अन्यथा क्षेत्र में नीचे यथा उल्लिखित विस्फोटकों का उपयोग करते हुए विस्फोट प्रचालन करने के लिए प्राधिकृत है।

This is to certify that *Shri Khant Mukeshbhai Kantibhai*,

born on 04/10/1993, resident of AT. LALPUR, MEGHRAJ DIST. ARVALLI, ARVALLI, Gujarat - 383350 passed the shotfirer's  
 examination held on 13/07/2021 conducted by Dy. Controller of Explosives, Vadodara and is authorised to conduct blasting operations as  
 mentioned below using explosives in areas other than mines coming under the purview of the Mines Act 1952, subject to the provisions of the  
 Explosives Act, 1884 and the rules framed thereunder.

विस्फोट करने के प्राधिकृत वर्ग, प्रवर्ग और प्रकार :  
 वर्ग(च), श्रेणी: कृषि, कृषि और कुआँ गलाने में ब्लास्टिंग के सभी चरण

Authorised class, category and type of blasting :

Class : (F), Category : Agricultural, All phases of blasting in agricultural and well sinking  
 | नियम 107 का उप-नियम (5) का स्पष्टीकरण देखें | See explanation of sub-rule (5) of rule 107]

यह प्रमाणपत्र 19/07/2026 (जारी करने की तारीख से पांच वर्ष) तक विधिमान्य होगा।  
 This certificate shall remain valid till 19/07/2026 (five years from the date of issue)

यह प्रमाण-पत्र, अधिनियम या उसके अधीन विरचित नियमों अथवा इस प्रमाण-पत्र की शर्तों का कोई अधिक्रमण करने पर या यदि आवेदक द्वारा  
 आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलंबित या अभिखंडित कर दिया जाएगा।

This certificate is liable to be suspended or revoked for any violation of the Act or rules framed thereunder or the conditions of this  
 certificate or if there is any discrepancy or deviation in the information or suppression of facts furnished by the applicant in his application  
 form.

स्थान | Place : वडोदरा | Vadodara  
 दिनांक | Date: 19/07/2021

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives  
 वडोदरा | Vadodara  
 कृते उप मुख्य विस्फोटक नियंत्रक  
 वडोदरा

पुनर्विधेमान्यकरण के लिए पृष्ठांकन | Endorsement for revalidation

पुनर्विधेमान्यकरण की तारीख Date of Revalidation	समाप्ति की तिथि Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर Signature of licensing authority
--	-----------------------------------	--

**कानूनी चेतावनी :** विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।

**Statutory Warning :** Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

**Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.**

Deputy Collector  
 Collectorate, Daman

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ANNEXURE R-3.URGENT

**UT Administration of Dadra & Nagar Haveli and Daman & Diu,  
Office of the Sub Divisional Magistrate/Deputy Collector (GEN),  
Collectorate, Moti Daman.**

No.COL/DMN/MAG/SOEVAX/2024-25/320 Dated: 03.02.2025.

To,

1. The Sub Divisional Police Officer, Daman.
2. The Mamlatdar/Executive Magistrate, Daman.
3. The Assistant Director, Fire & Emergency Services, Daman.

Sub:- Request permission to undertake controlled blasting to remove rocky and hilly formations at Village. Bhimpore, Nani Daman.

Madam/Sir,

With reference to the subject cited above, this is to inform you that Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Journal Marg, Nariman Point, Mumbai-400021 has requested permission to undertake controlled blasting for the removal of rock in a hilly formation on their company premises, namely M/s. Sovevax Biologics Private Limited,

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Survey Nos. 327/1, 327/2, 327/3, 325/2, and 325/1 in Village Bhimpore,  
Nani Daman.

In this connection, I am directed to request you to please carry out  
the necessary inspection and furnish the detailed report immediately so  
that this office can process it further.

Yours Sincerely,

Sd/-  
(Smt. Aarti Agarwal)  
Deputy Collector (Gen),  
Daman.

Copy to :-

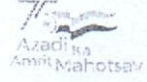
Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private  
Limited, 72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Journal Marg,  
Nariman Point, Mumbai-400021.

/TRUE COPY/

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**URGENT**

दादरा एवं नगर हवेली और दमन एवं दीव के संघ प्रदेश प्रशासन/  
**UT Administration of Dadra & Nagar Haveli and Daman & Diu,**  
 उप प्रभागीय न्यायाधीश/ उप समाहर्ता (सामान्य) का कार्यालय/  
**Office of the Sub Divisional Magistrate/ Deputy Collector (GEN),**  
 समाहर्तालय, मोटी दमण/Collectorate, Moti Daman.



No. COL/DMN/MAG/SOEVAX/2024-25/ 320

Dated: 03/02/2025

To,

1. The Sub Divisional Police Officer, Daman.
2. The Mamlatdar / Executive Magistrate, Daman.
3. The Assistant Director, Fire & Emergency Services, Daman.

Sub:- Request permission to undertake controlled blasting to remove rocky and hilly formations at Village. Bhimpore, Nani Daman.

Madam / Sir,

With reference to the subject cited above, this is to inform you that Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72-73, 7th Floor, Plot 215, Free Press House, Free Journal Marg, Nariman Point, Mumbai – 400021 has requested permission to undertake controlled blasting for the removal of rock in a hilly formation on their company premises, namely M/s. Sovevax Biologics Private Limited, Survey Nos. 327/1, 327/2, 327/3, 325/2, and 325/1 in village Bhimpore, Nani Daman.

In this connection, I am directed to request you to please carry out the necessary inspection and furnish the detailed report immediately so that this office can process it further.

Yours Sincerely,

Deputy Collector  
Collectorate, Daman

(Smt. Aarti Agarwal)  
Deputy Collector (Gen),  
Daman.

**CERTIFIED COPY**

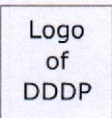
Copy to:-

Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72-73, 7th Floor, Plot 215, Free Press House, Free Journal Marg, Nariman Point, Mumbai – 400021

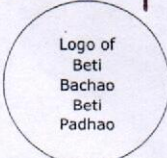
58

ANNEXURE R-4

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UT Administration of Dadra & Nagar Haveli and Daman & Diu  
Office of the Sub-Divisional Police Officer  
1st Floor, Kadaiya Police Station  
Nani Daman - 396 210, DAMAN



No.SDPO/DMN/REPORT/2025/141(3660203)

Dated :04/02/2025

To,  
Deputy Collector (General),  
Daman.

Reference :- No.COL/DMN/SOVEVAX/2024-25/320, Dated 03.02.2025  
Subject:- Regarding approval for granting permission for 'controlled blasting' for removal of rocky and hilly structure.

Madam,

With reference to the above subject, it is to inform you that an application has been received through your office, from the applicant, Shri Rajendra G. Navle, DGM, Project, Sovevax Biologics Private Limited. In this letter, he has requested for permission to conduct 'controlled blasting' to remove rock and hill formations at his company's site (survey numbers 327/1, 327/2, 327/3, 325/2, and 325/1, Bhimpur Village, Nani Daman).

Following this, a detailed investigation revealed that no cases have been filed against the above company and the applicant, in Daman district. Permission for the above work may be granted subject to the following conditions:

1. The company/organiser has to comply with the safety guidelines and local environmental norms issued by the relevant authorities such as Petroleum and Explosives Safety Organisation (PESO).
2. The company/organizer must obtain all necessary clearances from Petroleum and Explosives Safety Organization (PESO), Mining Department and other concerned agencies.
3. The company/organiser should carry out blasting activities only during the approved timings for the convenience and safety of the public.
4. The company/organiser should ensure adequate safety precautions including evacuation of surrounding areas and giving advance public information.
5. The company/organiser shall follow pollution control measures including dust control and noise mitigation techniques.
6. The company/organizer should have the blasting process monitored by qualified personnel and submit periodic reports to the concerned authorities.
7. The company/organizer shall be responsible for any damage or accident arising out of the blasting activity and will compensate the affected parties, if required.
8. The Company/Organizer shall strictly adhere to all applicable laws and guidelines laid down by the Government of India and local administration.
9. The company/organiser will deploy volunteers to assist and protect the public.
10. The Company/Organizer will make necessary preparations for medical emergencies.

SD/-  
Supdt(ERT)  
04/02/25

Put up  
LDC(R)  
SD/-  
06/2/2025

Referred to for information and necessary action.

SD/- (Tanu Sharma)  
Sub-Divisional Police Officer, Daman  
Email: sdpo-daman-dd@gov.in  
Telephone. 0260-2220102

Copy sent:  
1. Superintendent of Police, Daman for information  
SD/-

Bears stamp of  
Deputy Collector  
Collectorate, Daman

Bears stamp (Illegible)  
(illegible) 141 Date 04/02/25  
Outward Letter  
(illegible) No. .... Dt.....

Bears stamp of CERTIFIED COPY



UT Administration of Dadra & Nagar Haveli and Daman & Diu  
 उप प्रभागीय पुलिस अधिकारी कार्यालय/ Office of the Sub-Divisional Police Officer  
 पहली मंजिल, कडैया पुलिस थाना /1<sup>st</sup> Floor, Kadaiya Police Station  
 कडैया गाव/ Kadaiya Village  
 नानी दमण- 396 210, दमण / Nani Daman - 396 210, DAMAN



C/28

No.SDPO/DMN/REPORT/2025/101(3660203)

Dated 04/02/2025

सेवा में,

उप समाहर्ता (सामा),

दमण.

संदर्भ :- सं.COL/DMN/SOVEVAX/2024-25/320 , दिनांक 03.02.2025।

विषय :- चट्टानी और पहाड़ी संरचना को हटाने के लिए 'नियंत्रित विस्फोट' की अनुमति प्रदान करने हेतु अनुमति के संबंध में.

महोदया ,

उपरोक्त विषय के संदर्भ में सूचित किया जाता है कि आवेदक श्री राजेन्द्र जी नवले, DGM, Project, Sovevax Biologics Private Lmt का आपके कार्यालय के माध्यम से आवेदन प्राप्त हुआ है। इस पत्र में उन्होंने उनकी कंपनी की जगह (सर्वे नंबर 327/1, 327/2, 327/3, 325/2, और 325/1, भीमपोर गाव नानी दमण) पर चट्टानी और पहाड़ी संरचना को हटाने के लिए 'नियंत्रित विस्फोट' की अनुमति प्रदान करने के लिए अनुरोध किया है।

इसके अनुसरण में विस्तृत जांच से यह पाया की उपरोक्त कंपनी एवं आवेदक के खिलाफ दमण जिले में कोई मुकदमा दर्ज नहीं है। निम्नलिखित शर्तों के अधीन उपरोक्त कार्य की अनुमति प्रदान की जा सकती है :-

1. कंपनी/ आयोजक को पेट्रोलियम एवं विस्फोटक सुरक्षा संगठन (PESO), जैसे प्रासंगिक प्राधिकरणों द्वारा जारी सुरक्षा दिशानिर्देशों और स्थानीय पर्यावरण मानदंडों का पालन करना होगा।
2. कंपनी/ आयोजक को Petroleum and Explosives Safety Organization (PESO), खनन विभाग और अन्य संबंधित एजेंसियों से सभी आवश्यक मंजूरी प्राप्त करनी होगी।
3. कंपनी/ आयोजक को जनता की सुविधा एवं सुरक्षा के लिए विस्फोट गतिविधियाँ केवल स्वीकृत समय के दौरान ही संचालित की जानी चाहिए।
4. कंपनी/ आयोजक को आस-पास के क्षेत्रों को खाली कराने तथा अग्रिम सार्वजनिक सूचना देने सहित पर्याप्त सुरक्षा सावधानियाँ सुनिश्चित की जानी चाहिए।
5. कंपनी/ आयोजक को धूल नियंत्रण और शोर शमन तकनीकों सहित प्रदूषण नियंत्रण उपायों का पालन करना होगा।
6. कंपनी/ आयोजक को ब्लास्टिंग प्रक्रिया की निगरानी योग्य कर्मियों द्वारा की जानी चाहिए तथा समय-समय पर रिपोर्ट संबंधित प्राधिकारियों को प्रस्तुत की जानी चाहिए।
7. कंपनी/ आयोजक ब्लास्टिंग गतिविधि से उत्पन्न किसी भी क्षति या दुर्घटना के लिए जिम्मेदार होगी और यदि आवश्यक हो तो प्रभावित पक्षों को मुआवजा देगी।
8. कंपनी/ आयोजक को भारत सरकार और स्थानीय प्रशासन द्वारा निर्धारित सभी लागू कानूनों और दिशानिर्देशों का कड़ाई से पालन करना होगा।
9. कंपनी/ आयोजक को जनता की सहायता एवं सुरक्षा हेतु स्वयंसेवकों को तैनात करेगा।
10. कंपनी/ आयोजक चिकित्सा आपात स्थिति के लिए आवश्यक तैयारी करेगा।

सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

रामेश्वर शर्मा

उप प्रभागीय पुलिस अधिकारी, दमण  
 ईमेल: sdpo-daman-dd@gov.in  
 दूरभाष: 0260-2220102

प्रतिलिपि प्रेषित :-

1. पुलिस अधीक्षक, दमण को सूचनार्थ

CERTIFIED COPY

\_\_\_\_\_

04.02.25

supdt (KSH)  
 04/02/25

supdt  
 (KSH)  
 04/02/2025

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ANNEXURE R-5

**U.T. Administration**  
**Dadra & Nagar Haveli and Daman & Diu**  
**Office of the Mamlatdar & Executive Magistrate,**  
**Daman**

**e-Mail: mdar-dmn-dd@nic.in/Telephone : 0260 2230861**

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No. MAM/DMN/LND/2024-25/456

Dated: 04.02.2025

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To,

The Dy. Collector (Gen),  
Daman.

Sub: Regarding permission to undertake controlled blasting to remove rocky and hilly formations at Village Bhimpore, Nani Daman.

- Ref.: 1. Letter No. COL/ DMN/ MAG/ SOVEVAX/2024-25/320 dated 03.02.2025.
2. Report dated 03.02.2025 of Talathi Bhimpore, Saza.

Madam,

With reference to the subject cited above, it is to inform you that vide letter No. COL/DMN/ MAG/ SOVEVAX/2024-25/320 dated 03.02.2025, the undersigned was directed to carry out the necessary inspection and to furnish the detailed report.

In this connection, Talathi Bhimpore Saza has visited the site and reported that the Non-Agricultural, land bearing Sy. No. 327/1 adm.

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3975 sq. mts and Sy. No. 327/2 adm. 3975 sq. mts., 327/3 adm. 3975 sq. mts. And Sy. No. 325/2 adm. 3600 sq. mts. Of Village Bhimpore, Nani Daman are recorded in the name of Sovevax Biologics Pvt. Ltd. and Non-Agricultural land bearing Sy. No. 325/1 adm. 1400 sq. mts. of Village Bhimpore, Nani Daman is recorded in the name of Kairash Shavak Dadachaji and Rishad Kairash Dadachaji. All the aforementioned lands are located in a hilly area and with no residential settlements or industrial establishments.

Copy of Form No.I & XIV and Photographs of the site are enclosed herewith.

This is for your kind information please.

Yours faithfully,

Encl.: Above.  
Sd/-

(Premji Makvana)  
Mamlatdar, Daman.

/TRUE COPY/



63

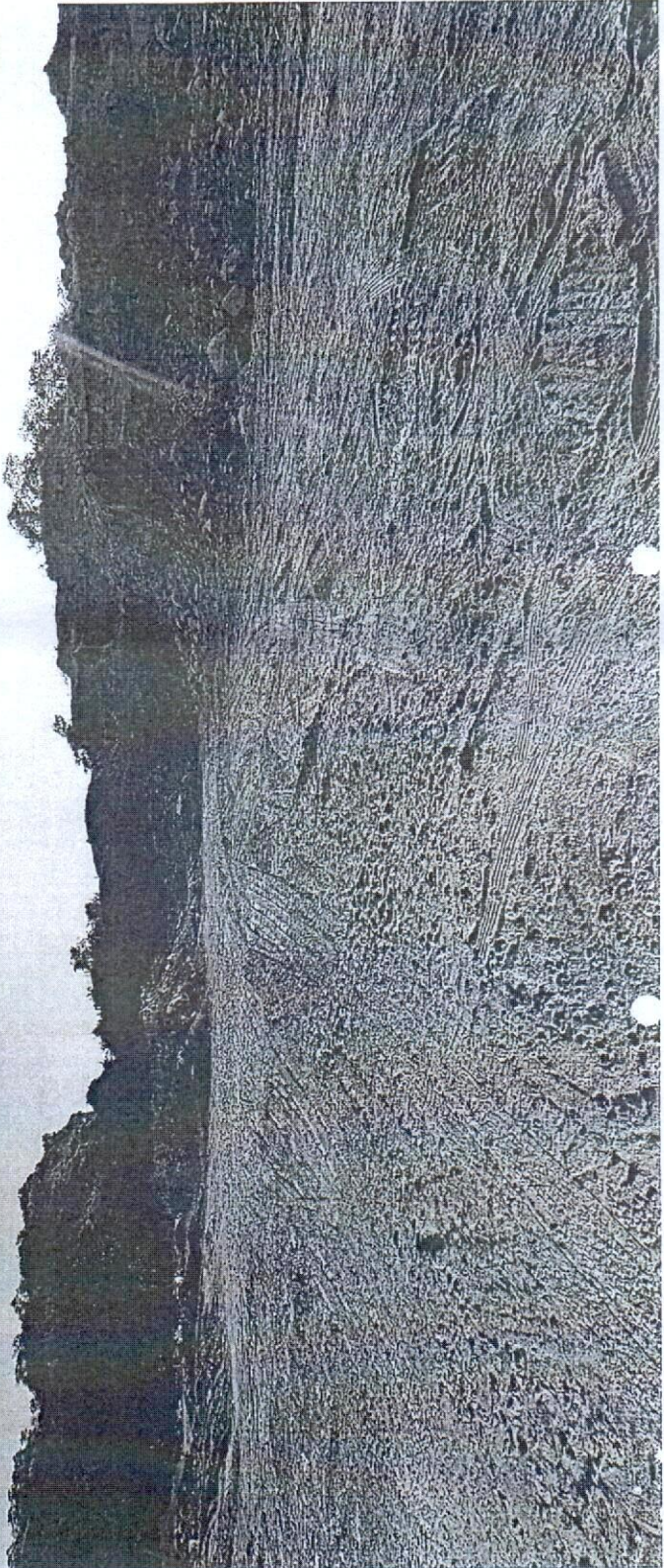
Deputy Collector, District Collector, District

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Deputy Collector  
Collectorate, Daman

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Deputy Collector, District  
Collectorate, District

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C/3.

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## FORM NO. 1 &amp; XIV

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Date : 03/02/2025

Page 1 of 1

Name of Field VAGHEYU

S. No. : 327

Sub Dn. No. 1

VILLAGE Bhimpore

Taluka Taluka

DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant
(a) Dry Crop	00-39-75	Sovevax Biologics Private Limited		257	
(b) Garden	00-00			2056	
(c) Rice	00-00			2494	
(i) New Rice	00-00			250000663	
(ii)	00-00			250000750	
(iii)	00-00			250000762	
Total Cultivable area	00-39-75				
II Un-cultivable area					
(a) Class	00-00				
(b) Class	00-00				
Total Un-cultivable area	00-00				
<b>Grand Total</b>	00-39-75				

**Other Rights**

Name of the person holding right and nature of rights

**Remarks**

2494-divided as per Partition Order Dt. 24/06/2010 of Hon'ble Dy. Collector

**Details of cropped area**

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2023-2024	--	--	--	--			N.A.	00-39-75	--	N.A. Land

SD/-

Beras stamp of  
Deputy Collector  
Collectorate, Daman

Copy from Original

Talathi Name :

Signature SD/-

Bears stamp of CERTIFIED COPY



## FORM NO. 1 &amp; XIV

C/36

Date : 03/02/2025

Page 1 of 1

Name of Field VAGHEYU

VILLAGE Bhimpore

S. No. : 327

Taluka Taluka

Sub Dn. No. 2

DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant	
(a) Dry Crop	00-39-75	Sovevax Biologics Private Limited		257		
(b) Garden	00-00			2056		
(c) Rice	00-00			2494		
(i) New Rice	00-00			250000663		
(ii)	00-00			250000750		
(iii)	00-00			250000762		
Total Cultivable area	00-39-75					
II Un-cultivable area						
(a) Class	00-00					
(b) Class	00-00					
Total Un-cultivable area	00-00					
<b>Grand Total</b>	00-39-75					

**Other Rights**

Name of the person holding right and nature of rights

**Remarks**

2494-divided as per Partition Order Dt. 24/06/2010 of Hon'ble Dy. Collector

**Details of cropped area**

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2023-2024	--	--	--	--			N.A.	00-39-75	--	N.A. Land

SD/-

Beras stamp of  
Deputy Collector  
Collectorate, Daman

Copy from Original

Talathi Name :

Signature SD/-

Bears stamp of CERTIFIED COPY

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436

FORM NO. 1 & XIV

Date : 03/02/2025

શામ. નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field વાવડું  
 બંધ નું નામ  
 S. No. : 327  
 Sub Dn No. 2

OFFICE USE ONLY

VILLAGE બીમપાર  
 ગામનું નામ  
 Taluka તાલુકો  
 DAMAN ડમણ

Cultivable area વાવડું કાપેલું ક્ષેત્ર	Ha. Ars. હા. આર.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mul. No. ફે. નં.	Name of the tenant પર્યાનિયાનું નામ
(a) Dry Crop (બ) જવન	00-39-75	સોલેવેક્સ આયોલોજિક્સ પ્રાઇવેટ લિમિટેડ		257	
(b) Garden (ક) બગીચા	00-00			2056	
(c) Rice (ડ) ધાન	00-00			2494	
(e) Other (ઘ) અન્ય	00-00			250000663	
(f) Other (ચ) અન્ય	00-00			250000750	
(g) Other (જ) અન્ય	00-00			250000762	
Total Cultivable Area કાપેલું ક્ષેત્ર કુલ	00-39-75				
ii Uncultivable Area કાપેલું નહીં ક્ષેત્ર	00-00				
(a) Class (a) અન્ય	00-00				
(b) Class (b) અન્ય	00-00				
Total Uncultivable Area કાપેલું નહીં ક્ષેત્ર કુલ	00-00				
Grand Total કુલ ક્ષેત્ર	00-39-75				

Other Rights ઉંદર હક્ક  
 Name of Person holding rights and nature of rights:  
 ઉંદર હક્ક ધારણ કરનાર નું નામ તથા હક્ક નો પ્રકાર

Remarks												
24/06/2010 ના અધિકારી દ્વારા 24/06/2010 ના રજીસ્ટ્રેશન કાર્યવાહી અંગે												
Details of Cropped Area												
Year વર્ષ	Name of the Cultivator કાપેલું નામ	Mode રીત	Season ઋતુ	Name of Crop કાપેલું નામ	Irrigated જવડું		Unirrigated જવડું નહીં		Land not Available for cultivation કાપેલું નહીં ક્ષેત્ર		Source of irrigation જવડું સ્ત્રોત	Remarks ટિપ્પણી
					Ha.	Ars.	Ha.	Ars.	Nature પ્રકાર	Area ક્ષેત્ર		
2023-2024								N.A	00-39-75		N. A. Land	

  
 Deputy Collector  
 Collectorate, Daman

અસલ ઉપરથી નક્કલ કરી

Talathi Name :  
 Signature 

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## FORM NO. 1 &amp; XIV

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Date : 03/02/2025

Page 1 of 1

Name of Field VAGHEYU

S. No. : 327

Sub Dn. No. 3

## OFFICE USE ONLY

VILLAGE Bhimpore

Taluka Taluka

DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant	
(a) Dry Crop	00-39-75	Sovevax Biologics Private Limited		257		
(b) Garden	00-00			2056		
(c) Rice	00-00			2494		
(i) New Rice	00-00			250000663		
(ii)	00-00			250000750		
(iii)	00-00			250000762		
Total Cultivable area	00-39-75					
II Un-cultivable area						
(a) Class	00-00					
(b) Class	00-00					
Total Un-cultivable area	00-00					
<b>Grand Total</b>	00-39-75					

## Other Rights

Name of the person holding right and nature of rights

## Remarks

2494-divided as per Partition Order Dt. 24/06/2010 of Hon'ble Dy. Collector

## Details of cropped area

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2023-2024	--	--	--	--			N.A.	00-39-75	--	N.A. Land

SD/-

Beras stamp of  
Deputy Collector  
Collectorate, Daman

Copy from Original

Talathi Name :

Signature SD/-

Bears stamp of CERTIFIED COPY

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FORM NO. I & XIV

Date : 03/02/2025

गा.म. नमुना नं. १ अ. १४

Page 1 of 1

Name of field **पंढरपु**  
 गा.म. नं. नाम  
 S. No. : **327**  
 Sub Dn No. **3**

OFFICE USE ONLY

VILLAGE **बीमपूर**  
 गा.म.नं. नाम  
 Taluka **ता.बुध्नी**  
 DAMAN **द.म.पु.**

Cultivable area साधन क्षेत्र क्षेत्र	Ha. Ars. है. आरे.	Name of occupant अभिधेय क्षेत्र नाम	Khata No. खता नं.	Mut. No. मु. नं.	Name of the tenant अभिधेय क्षेत्र नाम
(a) Dry Crop खेती क्षेत्र	00-39-75	साधन क्षेत्र आधुनिक प्राविष्ट विभिष्ट		257 2056 2494	
(b) Garden बाग क्षेत्र	00-00			250000663	
(c) Rice (अन्न)	00-00			250000750	
(d) Other (अन्य)	00-00			250000762	
Total Cultivable Area साधन क्षेत्र क्षेत्र	00-39-75				
II Un-cultivable Area असाधन क्षेत्र क्षेत्र	00-00				
(a) Class (a) (अ)	00-00				
(b) Class (b) (ब)	00-00				
Total Uncultivable Area असाधन क्षेत्र क्षेत्र	00-00				
Grand Total कुल क्षेत्र	00-39-75				

Other Rights **अन्य अधिकार**  
 Name of Person holding rights and nature of rights  
 अधिकार धारक क्षेत्र नं. नाम तथा अधिकार क्षेत्र

Remarks												
2010-11 तक असाधन क्षेत्र नं. 24/06/2010 मुद्रण क्षेत्र आधुनिक क्षेत्र												
Details of Cropped Area												
Year वर्ष	Name of the Cultivator अभिधेय क्षेत्र नाम	Mode प्रकार	Season मौसम	Name of Crop अभिधेय क्षेत्र नाम	Irrigated अभिधेय क्षेत्र		Unirrigated असाधन क्षेत्र		Land not Available for cultivation असाधन क्षेत्र क्षेत्र		Source of irrigation अभिधेय क्षेत्र	Remarks क्षेत्र
					Ha. है.	Ars. आरे.	Ha. है.	Ars. आरे.	Nature प्रकार	Area क्षेत्र		
2023-2024									N.A	00-39-75		N. A. Land

**Deputy Collector**  
 Collectorate, Daman.

असाधन क्षेत्र, बी. म. पु.

Talathi Name :  
 Signature : *[Signature]*

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## FORM NO. 1 &amp; XIV

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Date : 03/02/2025

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Name of Field DEVDUNGRI

S. No. : 325

Sub Dn. No. 2

## OFFICE USE ONLY

VILLAGE Bhimpore

Taluka Taluka

DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant
(a) Dry Crop	00-36	Sovevax Biologics Private Limited		19	
(b) Garden	00-00			1086	
(c) Rice	00-00			2575	
(i) New Rice	00-00			250000043	
(ii)	00-00			250000663	
(iii)	00-00			250000750	
Total Cultivable area	00-36			250000762	
II Un-cultivable area					
(a) Class	00-00				
(b) Class	00-00				
Total Un-cultivable area	00-00				
<b>Grand Total</b>	00-36				

## Other Rights

Name of the person holding right and nature of rights

## Remarks

2575-Through Varsai 30/06/2011, through Varsai Dt. 05/07/2003

## Details of cropped area

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2023-2024	--	--	--	--			N.A.	00-36	--	N.A. Land

SD/-

Beras stamp of  
Deputy Collector  
Collectorate, Daman

Copy from Original

Talathi Name :

Signature SD/-

Bears stamp of CERTIFIED COPY

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FORM NO. I & XIV

Date : 03/02/2025

ગામ. નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field : કુસ વેપરું  
 બંધર નું નામ  
 S. No. : 325  
 Sub Dn No. : 2

OFFICE USE ONLY

VILLAGE : બોમપોર  
 ગામનું નામ  
 Taluka : નાલુકો  
 DAMAN : દમણ

Cultivable area ગામવર સામક ક્ષેત્રફળ	Ha. Ars. હે. અરે.	Name of occupant કબજેદારનું નામ	Khata No. ખાતા નં.	Mut. No. ફે. નં.	Name of the tenant મજૂરો/નિયાનું નામ
(a) Dry Crop (બંધર વેપરું)	00-36	સોવેનિફસ આયોજાનિક્સ પ્રાઈવેટ લિમિટેડ		19	
(b) Garden (બગીચાવન)	00-00			1086	
(c) Rice (કાચણ)	00-00			2575	
(d) Other (બીજાં કશું)	00-00			250000043	
(e)	00-00			250000663	
(f)	00-00			250000750	
Total Cultivable Area ગામવર ક્ષેત્રફળ	00-36			250000762	
(i) Un-cultivable Area (વિના ખેડવાળ જમીન)	00-00				
(a) Class (a) વર્ગ (અ)	00-00				
(b) Class (b) વર્ગ (બ)	00-00				
Total Uncultivable Area કુલ વિના ખેડવાળ જમીન	00-00				
Grand Total કુલ ક્ષેત્રફળ	00-36				

Other Rights ઉત્તર હક્ક  
 Name of Person holding rights and nature of rights.  
 જાતે હક્ક ધરાવતી વ્યક્તિનું નામ અને હક્કના પ્રકાર

Remarks												
2575-આવકની 20/06/2011. ગણતરીની તા.05/07/2003												
Details of Cropped Area												
Year વર્ષ	Name of the Cultivator ખેડવાળનું નામ	Mode રીત	Season મોસમ	Name of Crop પાકનું નામ	Irrigated ખેડવાળ વાટી		Unirrigated જલવાળ વાટી		Land not Available for cultivation ખેડવાળ ની જમીન		Source of irrigation વિશાળ, ના પ્રકાર	Remarks શંક
					Ha. Ars. હે. અરે.	Ha. Ars. હે. અરે.	Nature પ્રકાર	Area ક્ષેત્રફળ Ha. Ars. હે. અરે.				
2023-2024	-	-	-	-	-	-	-	N.A	00-36	-	N. A. Land	

  
 Deputy Collector  
 Collectorate, Daman

ગણતરી કેવળ સી વડે કરવાની છે

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Talathi Name

Signature



## FORM NO. 1 &amp; XIV

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Date : 03/02/2025

Page 1 of 1

Name of Field DEVDUNGRI  
S. No. : 325  
Sub Dn. No. 1

## OFFICE USE ONLY

VILLAGE Bhimpore  
Taluka Taluka  
DAMAN Daman

Cultivable area	Ha. Ars.	Name of Occupant	Khata No.	Mut. No.	Name of the tenant
(a) Dry Crop	00-28	00-14 Kairus Shavak Dadachandji		545	
(b) Garden	00-00	Rishad Cyrus Dadachandji		2556	
(c) Rice	00-00			250000696	
(i) New Rice	00-00			250000734	
(ii)	00-00			250000776	
(iii)	00-00				
Total Cultivable area	00-28				
II Un-cultivable area					
(a) Class	00-00				
(b) Class	00-00				
Total Un-cultivable area	00-00				
<b>Grand Total</b>	00-00-28				

## Other Rights

Name of the person holding right and nature of rights

## Remarks

2556 – through Varsai Dt. 18/04/2011, Mutation carried out due to Inheritance rights Dt. 05/12/1995

## Details of cropped area

Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated Ha. Ar.	Unirrigated Ha. Ar.	Land not available for cultivation		Source of irrigation	Remarks
							Nature	Area Ha. Ar.		
2022-2023	--	1	--	--			Barren	00-28	--	

SD/-

Beras stamp of  
Deputy Collector  
Collectorate, Daman

Copy from Original

Talathi Name :

Signature SD/-

Bears stamp of CERTIFIED COPY

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C133

FORM NO. 1 & XIV

Date : 03/02/2025

ગામ, નમુના નં. ૧ અને ૧૪

Page 1 of 1

Name of field  
S. No. : 325  
Sub Dn No. 1

VILLAGE  
Taluka  
DAMAN

OFFICE USE ONLY

Cultivable area	Ha. Ars.	Name of occupant	Khata No.	Mut. No.	Name of the tenant
(a) Dry Crop	00-28	00-14 કેરશ શાવક દાદાચાંજી		545 2556	
(b) Garden	00-00	રિપટ કેરશ દાદાચાંજી		250000696 250000734 250000776	
(c) Rice	00-00				
(d) (i)	00-00				
(d) (ii)	00-00				
(d) (iii)	00-00				
Total Cultivable Area	00-28				
(e) Uncultivable Area	00-00				
(a) Class (a)	00-00				
(b) Class (b)	00-00				
Total Uncultivable Area	00-00				
Grand Total	00-28				

Other Rights ઉત્તર હક્ક  
Name of Person holding rights and nature of rights:  
ઉત્તર હક્ક ધારકનું નામ અને હક્કની પ્રકૃતિ

Remarks												
2556-વસતી/સી.નં.18/04/2011. ગામના હક્ક જર્નલ નામે કરી કેરશ સી નાં 05/12/1995												
Details of Cropped Area												
Year	Name of the Cultivator	Mode	Season	Name of Crop	Irrigated		Unirrigated		Land not Available for cultivation		Source of irrigation	Remarks
					Ha.	Ars.	Ha.	Ars.	Nature	Area		
					Ha.	Ars.	Ha.	Ars.		Ha.	Ars.	
2022-2023	-	-	-	-					વસતી	00-28		

Deputy Collector  
Collectorate, Daman

અસલ કૃપા થી તકલ્ફ કરો

Talathi Name :  
Signature :

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ANNEXURE R-6.

**U.T. Administration of  
Dadra & Nagar Haveli and Daman & Diu,  
Deptt. of Fire & Emergency Services,  
Fire Force Headquarters, Daman,  
Daman – 396 215  
E-Mail ID: sfo-dmn-dd@nic.in**

**No.49/07/Report-Blast/2024-25/DMNFES/24      Dated:11.02.2025.**

**To,**

**The Dy. Collector (Gen),  
Collectorate, Moti Daman,  
DAMAN.**

Sub: Report / Comments for controlled blasting to remove rocky and hilly formations at Village Bhimpore, Nani Daman – reg.

Sir,

Please refer to your letter No.COL/DMN/MAG/ SOVEVAX/ 2024-25/320 dated 03.02.2025 on the subject cited above, I am to inform you that so far as this department is concerned, there is no objection for grant of "Report" for controlled blasting to remove rocky and hilly formation in the premises of M/s. Sovevax Biologics Pvt. Ltd., Survey No. 327/1, 327/2, 327/3, 325/2 and 325/1 situated at Village Bhimpore, Nani Daman subject to satisfactory compliance with the following firefighting requirements as required under the Notification No.DFS/DD/F.P.- Notification/2004-05/627 dated 12.01.2005 issued under sub-section (1) of section 13 of the Goa, Daman and Diu Fire Force Act, 1986.

1. The explosive magazines/premises should be located as to provide easy access to Fire Brigade.

2. First aid fire extinguishers bearing ISI Mark shall be installed in the appropriate place at storage of petroleum product in the premises as per the scale laid down in IS 15683/2006 and shall be maintained periodically. So as to ensure their perfect serviceability at all time and a register to that effect shall also be maintained and keep ready for inspection by officer from the Fire Department Annually.
3. The staffs who are working within the premises shall be trained in firefighting.
4. The physical property data for uses of explosives product if any shall be displayed at appropriate place of the premises.
5. That 04 No.G.I. Fire Bucket each of 9 Ltrs. Capacity with dry sand shall be provided in the premises.
6. There should not be any residential area surrounding two hundred meters area.
7. The eliminate fired hazards good housekeeping both inside and outside the premises shall be strictly maintained by the Occupant/Owner.
8. "NO SMOKING" "Fire Extinguisher" "Fire Bucket" and "DANGER" caution boards should be displayed at the appropriate places physically shown wherever required & the caution boards should be easily visible.
9. Emergency telephone numbers like "Police-100" "Fire Brigade-101", "ERSS-112", "Hospital", "Doctors"

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“Responsible Persons” and 104 & 108 of the company should be displayed in security cabin reception hall and Fire Control room.

10. Display of DOS and DON'T'S in case of fire and emergency telephone numbers in conspicuous places.
11. All other fire safety measures and other precaution shall be taken as per Explosive Act and Rules.
12. Right to reject/withdraw NOC at any time without any Notice is reserve with the competent authority, if the above conditions are not complied with.

This is issued with the approval of IGP/Director of Fire & Emergency Services, DNH and Daman & Diu, Daman vide FTS No. 1308209 dated 10.02.2025.

Yours faithfully,  
Sd/-  
11.2.25  
Assistant Director,  
Fire & Emergency Services,  
DNH & Daman & Diu  
Daman.

Copy to:-

1. SO to IGP/Director of Fire & Emergency Services, DNH and Daman & Diu, Daman.
2. Office copy.

/TRUE COPY/

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U.T. Administration of  
Dadra & Nagar Haveli and Daman & Diu,  
Deptt. of Fire & Emergency Services,  
Fire Force Headquarters, Daman,  
Daman - 396 215.  
E-Mail ID: [sfo-dmn-dd@nic.in](mailto:sfo-dmn-dd@nic.in).



No. 49/07/Report-Blast/2024-25/DMNFES/24

Dated: 11/02/2025.

To,  
The Dy. Collector (Gen),  
Collectorate, Moti Daman,  
DAMAN.

Sub: **Report/Comments** for controlled blasting to remove rocky and hilly formations at Village Bhimpore, Nani Daman - reg..

Sir,

Please refer to your letter No. COL/DMN/ MAG/SOEVAX/2024-25/320 dated 03/02/2025 on the subject cited above, I am to inform you that so far as this department is concerned, there is no objection for grant of "Report" for controlled blasting to remove rocky and hilly formation in the premises of M/s Sovevax Biologics Pvt. Ltd., Survey No. 327/1, 327/2, 327/3, 325/2 and 325/1 situated at Village Bhimpore, Nani Daman subject to satisfactory compliance with the following fire fighting requirements as required under the Notification No.DFS/DD/F.P.-Notification/2004-05/627 dated 12-01-2005 issued under sub-section (1) of section 13 of the Goa, Daman and Diu Fire Force Act, 1986.

*Handwritten signature and date:*  
3/02/25

1. The explosive magazines/premises should be located as to provide easy access to Fire Brigade.
2. First aid fire extinguishers bearing ISI Mark shall be installed in the appropriate place at storage of petroleum product in the premises as per the scale laid down in IS 15683/2006 and shall be maintained periodically. So as to ensure their perfect serviceability at all time and a register to that effect shall also be maintained and keep ready for inspection by officer from the Fire Department ANNUALLY.
3. The staffs who are working within the premises shall be trained in fire fighting.
4. The physical property data for uses of explosives product if any shall be displayed at appropriate place of the premises.
5. The 04 No. G.I, Fire Bucket each of 9 Ltrs. Capacity with dry sand shall be provided in the premises.
6. There should not be any residential area surrounding two hundred meters area.

*Handwritten note:*  
LDC  
(R)

उप समाहर्ता (सामान्य) का कार्यालय, दमण  
Office of the Dy. Collector (Gen), Daman.  
आगत पत्र/Inward Letter  
क्रमांक/No. 24 दिनांक/Dt. 13.02.25  
जागत पत्र/Outward Letter  
क्रमांक/No. दिनांक/Dt.

*Handwritten signature*  
Deputy Collector  
Collectorate, Daman

cont...  
*Handwritten signature*

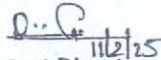
CERTIFIED COPY

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7. The eliminate fire hazards good house keeping both inside and outside the premises shall be strictly maintained by the Occupant/Owner.
8. "NO SMOKING" "Fire Extinguisher" "Fire Bucket" and "DANGER" caution boards should be displayed at the appropriate places physically shown wherever required & the caution boards should be easily visible.
9. Emergency telephone numbers like "Police-100" "Fire Brigade- 101", "ERSS-112", "Hospital", "Doctors" "Responsible Persons" and 104 & 108 of the company should be displayed in security cabin reception hall and Fire Control room.
10. Display of DOS and DONT'S in case of fire and emergency telephone numbers in conspicuous places.
11. All other fire safety measures and other precaution shall be taken as per Explosive Act and Rules.
12. Right to reject/ withdraw NOC at any time without any Notice is reserve with the competent authority, if the above conditions are not complied with.


This is issued with the approval of IGP/Director of Fire & Emergency Services, DNH and Daman & Diu, Daman vide FTS No. 1308209 dated 10-02-2025.

Yours faithfully,

  
Assistant Director,  
Fire & Emergency Services,  
DNH & Daman & Diu  
Daman.

Copy to:-

1. SO to IGP/Director of Fire & Emergency Services, DNH and Daman & Diu, Daman.
2. Office copy.

  
Deputy Collector  
Collectorate, Daman

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ANNEXURE R- 7.

**U.T. Administration of Dadra & Nagar Haveli and Daman & Diu,  
Office of the Sub Divisional Magistrate/Deputy Collector (GEN),  
Collector, Moti Daman.**

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**No.COL/DMN/MAG/SOEVAX/2024-25/592 Dated:05.03.2025.**

---

To,

**The Member Secretary,  
Pollution Control Committee,  
DAMAN.**

Sub: Request permission to undertake controlled blasting to  
remove rocky and hilly formations at Village, Bhimpore,  
Nani Daman.

Sir,

With reference to the subject cited above, this is to inform you that  
Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private  
Limited, 72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Journal Marg,  
Nariman Point, Mumbai-400021 has requested permission to undertake  
controlled blasting for the removal of rock in a hilly formation on their  
company premises, namely M/s. Sovevax Biologics Private Limited,  
Survey Nos. 327/1, 327/2, 327/3, 325/2, and 325/1 in village Bhimpore,  
Nani Daman.

In this connection, I am directed to request you to please carry out the necessary inspection and furnish the detailed report immediately so that this office can process it further.

Yours Sincerely,  
Sd/-  
(Smt. Aarti Agarwal)  
Deputy Collector (Gen),  
Daman.

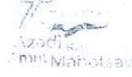
Copy to :-

Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Journal Marg, Nariman Point, Mumbai-400021.

/TRUE COPY/

**URGENT**

दादरा एवं नगर हवेली और दमन एवं दीव के संघ प्रदेश प्रशासन/  
 UT Administration of Dadra & Nagar Haveli and Daman & Diu,  
 उप प्रभागीय न्यायाधीश/ उप समाहर्ता (सामान्य) का कार्यालय/  
 Office of the Sub Divisional Magistrate/ Deputy Collector (GEN),  
 समाहर्तालय, मोटी दमण/Collectorate, Moti Daman.



No. COL/DMN/MAG/SOEVAX/2024-25/ 592

Dated: 05/03/2025

To,

The Member Secretary,  
 Pollution Control Committee,  
 Daman

Sub:- Request permission to undertake controlled blasting to remove rocky and hilly formations at Village. Bhipore, Nani Daman.

Sir,

With reference to the subject cited above, this is to inform you that Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72-73, 7th Floor, Plot 215, Free Press House, Free Journal Marg, Nariman Point, Mumbai - 400021 has requested permission to undertake controlled blasting for the removal of rock in a hilly formation on their company premises, namely M/s. Sovevax Biologics Private Limited, Survey Nos. 327/1, 327/2, 327/3, 325/2, and 325/1 in village Bhipore, Nani Daman.

In this connection, I am directed to request you to please carry out the necessary inspection and furnish the detailed report immediately so that this office can process it further.

Yours Sincerely,

(Smt. Aarti Agarwal)  
 Deputy Collector (Gen),  
 Daman.

Copy to:-

Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72-73, 7th Floor, Plot 215, Free Press House, Free Journal Marg, Nariman Point, Mumbai - 400021

Deputy Collector  
 Collectorate, Daman

**CERTIFIED COPY**

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ANNEXURE R-8.

**Pollution Control Committee**  
**U.T. Administration of Dadra & Nagar Haveli and Daman & Diu,**  
**1<sup>ST</sup> Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman-396210**  
**Ph. 0260-2262524/2260975, email-pcc-dnhdd@ddd.gov.in**

---

**No.PCC/DDD/O-2689/WA/AA/BP/22-23/30****Dated:05.03.2025.**

---

**To,**

**Deputy Collector (Gen),**  
**Collectorate, Moti Daman,**  
**DAMAN.**

**Inspection Report**

**Ref: Your letter No. COL/DMN/MAG/SOVEVAX/2024-25/592 dated 05.03.2025.**

With reference to the aforementioned letter regarding to carry out the necessary inspection and furnish the detailed inspection report for controlled blasting for the removal of rock in the hilly formation in the company premises of M/s. Sovevax Biologics Private Limited, located at Survey No. 327/1, 327/2, 327/3, 325/2 and 325/1, village: Bhimpore, Nani Daman.

In view of the above, PCC officials have inspected the site on 05.03.2025, and the following observations are noted:

1. The unit has obtained CTE New vide No. PCC/DDD/1677324/O2689/ WA/AA/BP/22-23 dated 12.03.2024 for the land bearing survey No.332/1 and 332/1-A, Village-Bhimpore, Daman, Dadra & Nagar Haveli Diu.

2. Natural drain passing nearby the blasting site shall not be obstructed due to controlled blasting activity.
3. The unit shall take proper measures to prevent the airborne dust during blasting, loading/unloading and transportation activities.
4. The unit shall adopt noise-reduction strategies to mitigate noise pollution due to blasting activity, as there is a residential colony in the vicinity of the site.
5. Any Hazardous or Non-Hazardous wastes generated during the blasting activity shall be disposed off in scientific manner and to authorized agencies only.

This is for kind information and further necessary proceedings, please.

Sd/-  
(Vaidehi Bhatt)  
Scientist – B, PCC DNH&DD.

Copy to:

1. Copy to the Chairman Pollution Control Committee DNH & DD for kind information, please.
2. Copy to the Member Secretary Pollution Control Committee DNH & DD for kind information, please.

/TRUE COPY/

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प्रदूषण नियंत्रण समिति  
Pollution Control Committee  
संघ प्रदेश प्रशासन दादरा एवं नगर हवेली एवं दमन एवं दीव  
U. T. Administration of Dadra and Nagar Haveli and Daman and Diu  
प्रथम तल, उद्योग भवन, भेंसलोर, नानी दमन, दमन - ३९६२१०  
1<sup>st</sup> Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman-396210  
Ph.: 0260 - 2262524 / 2260975, e-mail – pcc-dnhdd@ddd.gov.in



No. PCC/DDD/O-2689/WA/AA/BP/22-23/ 30

Date: 05/03/2025

To,  
Deputy Collector (Gen),  
Collectorate, Moti Daman  
Daman.

Inspection Report

Ref: Your letter no. COL/DMN/MAG/SOVEVAX/2024-25/592 dated 05.03.2025

With reference to the aforementioned letter regarding to carry out the necessary inspection and furnish the detailed inspection report for controlled blasting for the removal of rock in the hilly formation in the company premises of M/s. Sovevax Biologics Private Limited, located at survey no. 327/1, 327/2, 327/3, 325/2 and 325/1, village: Bhimpore, Nani Daman.

In view of the above, PCC officials have inspected the site on 05.03.2025, and the following observations are noted:

1. The unit has obtained CTE New vide No. PCC/DDD/1677324/O2689/WA/AA/BP/22-23 dated 12/03/2024 for the land bearing survey No. 332/1 and 332/1-A, Village-Bhimpore, Daman, Dadra & Nagar Haveli Diu.
2. Natural drain passing nearby the blasting site shall not be obstructed due to controlled blasting activity.
3. The unit shall take proper measures to prevent the airborne dust during blasting, loading/unloading and transportation activities.
4. The unit shall adopt noise-reduction strategies to mitigate noise pollution due to blasting activity, as there is a residential colony in the vicinity of the site.
5. Any Hazardous or Non-Hazardous wastes generated during the blasting activity shall be disposed off in scientific manner and to authorized agencies only.

This is for kind information and further necessary proceedings, please.

*Vaidehi*

(Vaidehi Bhatt)

Scientist – B, PCC DNH&amp;DD.

Copy:

1. Copy to the Chairman Pollution Control Committee DNH & DD for kind information, please
2. Copy to the Member Secretary Pollution Control Committee DNH & DD for kind information, please

*[Signature]*  
Deputy Collector  
Collectorate, Daman

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ANNEXURE R-9.URGENT

दादरा एवं नगर हवेली और दमन एवं दीव संघ प्रदेश प्रशासन/  
UT Administration of Dadra & Nagar Haveli and Daman & Diu,  
उप प्रभागीय न्यायाधीश/ उप समाहर्ता (सामान्य) का कार्यालय/  
Office of the Sub Divisional Magistrate / Deputy Collector (GEN),  
समाहर्तालय मोती दमण / Collectorate, Moti Daman.

No.COL/DMN/MAG/SOEVAX/2024-25/621 Dated: 07.03.2025

To

The Additional Director (Mines),  
Daman.

Sub: Request permission to undertake controlled blasting to remove  
rocky and hilly formations at Village, Bhimpore, Nani Daman.

Sir,

With reference to the subject cited above, this is to inform you that Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72-73, 7<sup>th</sup> Floor, Plot 215, Free Press house, Free Journal Marg, Nariman Point, Mumbai-400021 has requested permission to undertake controlled blasting for the removal of rock in a hilly formation on their company premises, namely M/s. Sovevax Biologics Private Limited, Survey Nos. 327/1, 327/2, 327/3, 325/2, and 325/1 in village Bhimpore, Nani Daman.

In this connection, it is to request you to kindly provide remarks / permission with respect to the same.

Yours Sincerely,  
Sd/-

(Smt. Aarti Agarwal)  
Deputy Collector (Gen),  
Daman.

Copy to :-

Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited,  
72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Journal Marg, Nariman  
Point, Mumbai-400021.

/TRUE COPY/

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Annexure R-9

**URGENT**

दादरा एवं नगर हवेली और दमन एवं दीव के संघ प्रदेश प्रशासन/  
 UT Administration of Dadra & Nagar Haveli and Daman & Diu,  
 उप प्रभागीय न्यायाधीश/ उप समाहर्ता (सामान्य) का कार्यालय/  
 Office of the Sub Divisional Magistrate/ Deputy Collector (GEN),  
 समाहर्तालय, मोटी दमण/Collectorate, Moti Daman.

No. COL/DMN/MAG/SOEVAX/2024-25/621

Dated: 07/03/2025

To,

The Additional Director (Mines),  
 Daman

Sub:- Request permission to undertake controlled blasting to remove rocky  
 and hilly formations at Village. Bhimpore, Nani Daman.

Sir,

With reference to the subject cited above, this is to inform you that Shri  
 Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72-73,  
 7th Floor, Plot 215, Free Press House, Free Journal Marg, Nariman Point,  
 Mumbai - 400021 has requested permission to undertake controlled blasting for  
 the removal of rock in a hilly formation on their company premises, namely M/s.  
 Sovevax Biologics Private Limited, Survey Nos. 327/1, 327/2, 327/3, 325/2, and  
 325/1 in village Bhimpore, Nani Daman.

In this connection, it is to request you to kindly provide remarks /  
 permission with respect to the same.

Yours Sincerely,

(Smt. Aarti Agarwal)  
 Deputy Collector (Gen),  
 Daman.

Deputy Collector  
 Collectorate, Daman

Copy to:-

Shri Rajendra G. Navale, DGM, Projects, Sovevax Biologics Private Limited, 72  
 73, 7th Floor, Plot 215, Free Press House, Free Journal Marg, Nariman Point,  
 Mumbai - 400021

**CERTIFIED COPY**

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ANNEXURE R-10

**UNION TERRITORY ADMINISTRATION OF DADRA &  
NAGAR HAVELI AND DAMAN & DIU, OFFICE OF THE  
ADDITIONAL DIRECTOR (MINES), COLLECTORATE,  
DHOLAR, MOTI – DAMAN – 396 220.**

---

No. COL/DMN/EST/MINES/SOEVAX/2024-25/1018 Dt.12.03.2025

---

- Read:
- 1). An application dated 28.01.2025 received from M/s. Sovevax Biologic Private Limited, Daman.
  - 2). Report No. SDPO/DMN/REPORT/141 (3660203) dated 04.02.2025 received from the Sub Divisional Police Officer, Daman.
  - 3). Report No. MAM/DMN/LND/2024-25/456 dated 04.02.2025 received from the Mamlatdar, Daman.
  - 4). Report No. 449/07/Report-Blast/2024-25/DMNFES/24 dated 11.02.2025 received from the Assistant Director, Fire & Emergency Services, Daman.

To,

The Deputy Collector (Gen),  
Daman.

Sub: Request to permission to undertake controlled blasting to remove rocky and hilly formations at Village, Bhimpore, Nani Daman.

Ref: Your letter No. COL/DMN/MAG/SOEVAX/2024-25/621 dated 07.03.2025.

With reference to your application on the subject at referred Sr.

No.1 cited above, the permission to undertake controlled blasting to

90

remove rocky and hilly formations at Village Bhimpore, Nani Daman is hereby granted to M/s. Sovevax Biologics Private Limited, Mumbai only to ensure leveling of ground. No Mining activity is permitted.

Sd/-  
Shri Saurabh Mishra, IAS  
Additional Director (Mines)  
Daman.

/TRUE COPY/

**UNION TERRITORY ADMINISTRATION OF  
DADRA & NAGAR HAVELI AND DAMAN & DIU,  
OFFICE OF THE ADDITIONAL DIRECTOR (MINES),  
COLLECTORATE, DHOLAR,  
MOTI - DAMAN - 396 220.**

No. COL/DMN/EST/MINES/SOEVAX/2024-25/1018 Dated: 12/03/2025


- Read: 1) An application dated 28/01/2025 received from M/s Sovevax Biologic Private Limited, Daman.  
2) Report No. SDPO/DMN/REPORT/141(3660203) dated 04/02/2025 received from the Sub Divisional Police Officer, Daman.  
3) Report No. MAM/DMN/LND/2024-25/456 dated 04/02/2025 received from the Mamlatdar, Daman.  
4) Report No. 449/07/Report-Blast/2024-25/DMNFES/24 dated 11/02/2025 received from the Assistant Director, Fire & Emergency Services, Daman.

To,  
The Deputy Collector (Gen),  
Daman.

Sub:- Request to permission to undertake controlled blasting to remove rocky and hilly formations at Village. Bhimpore, Nani Daman.

Ref:- Your letter No. COL/DMN/MAG/SOEVAX/2024-25/621 dated 07/03/2025

With reference to your application on the subject at referred Sr. No.1 cited above, the permission to undertake controlled blasting to remove rocky and hilly formations at Village Bhimpore, Nani Daman is hereby granted to M/s. Sovevax Biologics Private Limited, Mumbai only to ensure levelling of ground. No Mining activity is permitted.

  
**Shri Saurabh Mishra, IAS**  
Additional Director (Mines),  
Daman.

  
Deputy Collector  
Collectorate, Daman

**CERTIFIED COPY**

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ANNEXURE R-11

**UNION TERRITORY ADMINISTRATION OF DADRA &  
NAGAR HAVELI AND DAMAN & DIU, OFFICE OF THE  
ADDITIONAL DIRECTOR (MINES), COLLECTORATE,  
DHOLAR, MOTI – DAMAN – 396 220.**

---

No. COL/DMN/MAG//SOVEVAX/NOC/2024-25/1021 Dt.12.03.2025

---

- Read: 1). Application dated 25.01.2025 and Form No. AE-12 dated 06.03.2025 was received from M/s. Sovevax Biologic Private Limited, Mumbai.
- 2). Report No. SDPO/DMN/REPORT/141(3660203) dated 04.02.2025 received from the Sub-Divisional Police Officer, Daman.
- 3). Report No. MAM/DMN/LND/2024-25/456 dated 04.02.2025 received from the Mamlatdar, Daman.
- 4). Report No. 449/ 07/ Report – Blast / 2024-25/ DMNFES/24 dated 11.02.2025 received from the Assistant Director, Fire & Emergency Services, Daman.
- 5). Inspection Report No. PCC/DDD/O-2689/WA/AA/BP/22-23/30 dated 05.03.2025 received from the Scientist-B, PCC, DNH & DD.
- 6). Report No. COL/DMN/EST/MINES/SOVEVAX/2024-25/1018 dated 12.03.2025 received from the Additional Director (Mines), Daman.

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**NO OBJECTION CERTIFICATE**

(See Rules 102 and 103)

Subject: No Objection Certificate under the Explosive Rules, 2008.

With reference to the application dated 25.01.2025 & Form AE-12 dated 06.03.2025 submitted by you and in pursuance of Rules 102 and 103 of the Explosives Rules, 2008, there is no objection for granting licence under the Explosives Rules, 2008 to M/s. Sovevax Biologics Private Limited, Mumbai of address 72-73, 7<sup>th</sup> Floor, Plot 215,m Free Press House, Free Press journal Marg, Nariman Point, Mumbai, Maharashtra-400021 for the following purpose, kinds and quantities of explosives in the premises at Survey No. 327/1, 327/2, 327/3, 325/2 and 325/1 in the village of Bhimpore of Daman District as shown in the site plan duly endorsed and enclosed herewith.

1. The purpose of the No Objection Certificate is the table of purpose Scheduled IV (LE-10) above grant for blasting of rocks and leveling lands.

2. Kinds of quantities of explosives:

- |                               |     |
|-------------------------------|-----|
| a). Gunpowder (Class-1)       | Nil |
| b). Small arms nitro-compound | Nil |
| c). Safety Fuse               | Nil |

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d). Nitro-compounds (Class 3)	17500 Kgs.
e). Nitrate Mixtures (Class 2)	17500 Kgs.
f). Detonators.	600 Nos.

**TERMS & CONDITIONS:-**

1. The Company/Applicant must adhere to the safety guidelines and local environmental norms issued by relevant authorities such as the Petroleum and Explosives Safety Organization (PESO).
2. The company/applicant must obtain all necessary clearances from Petroleum and Explosives Safety Organization (PESO), Mining Department and other concerned agencies.
3. The Company/Applicant should carry out blasting activities only during approved timings for the convenience and safety of the public.
4. The Company/Applicant should ensure adequate safety precautions including evacuation of surrounding areas and giving advance public notice.
5. The Company/Applicant shall follow pollution control measures including dust control and noise mitigation techniques.

6. The Company/Applicant should have the blasting process monitored by qualified personnel and submit periodic reports to the concerned authorities.
7. The Company/Applicant will be responsible for any damage or accident arising out of the blasting activity and will pay compensation to the affected parties, if necessary.
8. The Company/Applicant shall strictly adhere to all applicable laws and guidelines laid down by the Government of India and local administration.
9. The Company/Applicant will deploy volunteers to assist and protect the public.
10. The Company/Applicant will make necessary preparations for medical emergencies.
11. The explosive magazines/premises should be located as to provide easy access to Fire Brigade.
12. First aid fire extinguishers bearing ISI Mark shall be installed in the appropriate place at storage of petroleum product in the

96

premises as per the scale laid down in IS 15683/2006 and shall be maintained periodically. So as to ensure their perfect service ability at all time and a register to that effect shall also be maintained and keep ready for inspection by officer from the Fire Department Annually.

13. The staffs who are working within the premises shall be trained in firefighting.
14. The physical property data for uses of explosives product if any shall be displayed at appropriate place of the premises.
15. The 04 No. G.I. Fire Bucket each of 9 Ltrs. Capacity with dry sand shall be provided in the premises.
16. There should not be any residential area surrounding two hundred meters are.
17. The eliminate fire hazards good housekeeping both inside and outside the premises shall be strictly maintained by the Occupant/Owner.
18. "NO SMOKING" "Fire Extinguisher" "Fire Bucket" and "DANGER" caution boards should be displayed at the appropriate

places physically shown wherever required and the caution boards should be easily visible.

19. Emergency telephone numbers like "Police-100" "Fire Brigade-101", "ERSS-112", "Hospital", "Doctors" "Responsible Persons" and 104 & 108 of the company should be displayed in security cabin reception hall and Fire Control room.
20. Display of DOS and DON'T'S in case of fire and emergency telephone numbers in conspicuous places.
21. All other fire safety measures and other precaution shall be taken as per Explosive Act and Rules.
22. Right to reject/withdraw NOC at any time without any Notice is reserve with the competent authority, if the above conditions are not complied with.
23. The applicant shall ensure the Terms & Conditions in the Shot Firer Certificate granted in FORM LE 19 of the Explosive Rules 2008 by the Control of Explosive, Vadodara.
24. No Mining permitted.

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This No Objection Certificate is liable to be suspended or revoked for any violation or for any other Administrative reasons.

Given my hand and seal on this day of 12<sup>th</sup> March, 2025.

Sd/-  
SAURABH MISHRA, IAS  
District Magistrate,  
Daman.

Encl: As above.

To,

M/s. Sovevax Biologics Private Limited, Mumbai, 72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra-400021 (Contact No.+91 9099986604/909991880).

Copy for kind information to:-

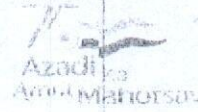
1. The Sub-Divisional Police Officer, Daman.
2. The Assistant Director, Fire & Emergency Services, Daman.
3. The Mamlatdar/Executive Magistrate (Urban), Daman.
4. The Block Development Officer/Executive Magistrate (Rural), Daman.
5. The Planning & Development Department, Daman.
6. The Pollution Control Committee, Daman.
7. PA to the Deputy Collector (HQ), Daman.
8. PA to the Deputy Collector (Gen.), Daman.

/TRUE COPY/



संघ प्रदेश दादरा और नगर हवेली और दमण एवम् दीव प्रशासन/  
**UNION TERRITORY ADMINISTRATION OF**  
**DADRA AND NAGAR HAVELI AND DAMAN & DIU,**  
 जिला अधिकारी का कार्यालय, दमण /  
**OFFICE OF THE COLLECTOR, DAMAN.**

E-mail: collector-daman@ddd.gov.in, Phone :(0260-2230296)



No. COL/DMN/MAG/SOVEVAX/NOC/2024-25/102-1

Date: 12/03/2025

- Read: 1) Application dated 25/01/2025 and FORM No. AE-12 dated 06/03/2025 was received from M/s Sovevax Biologic Private Limited, Mumbai.
- 2) Report No. SDPO/DMN/REPORT/141(3660203) dated 04/02/2025 received from the Sub Divisional Police Officer, Daman.
- 3) Report No. MAM/DMN/LND/2024-25/456 dated 04/02/2025 received from the Mamlatdar, Daman.
- 4) Report No. 449/07/Report-Blast/2024-25/DMNFES/24 dated 11/02/2025 received from the Assistant Director, Fire & Emergency Services, Daman.
- 5) Inspection Report No. PCC/DDD/O-2689/WA/AA/BP/22-23/30 dated 05/03/2025 received from the Scientist-B, PCC, DNH & DD.
- 6) Report No. COL/DMN/EST/MINES/SOVEVAX/2024-25/1018 dated 12/03/2025 received from the Additional Director (Mines), Daman.

**NO OBJECTION CERTIFICATE**

(See Rules 102 and 103)

Subject: No Objection Certificate under the Explosive Rules, 2008.

With reference to the applications dated 25/01/2025 & Form AE-12 dated 06/03/2025 submitted by you and in pursuance of Rules 102 and 103 of the Explosives Rules, 2008, there is no objection for granting licence under the Explosives Rules, 2008 to M/s. Sovevax Biologics Private Limited, Mumbai of address 72-73, 7<sup>th</sup> Floor, Plot 215, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra - 400021 for the following purpose, kinds and quantities of explosives in the premises at Survey No. 327/1, 327/2, 327/3, 325/2 and 325/1 in the village of Bhimpore of Daman District as shown in the site plan duly endorsed and enclosed herewith.

- The purpose of the No Objection Certificate is the table of purpose Scheduled IV (LE-10) above grant for blasting of rocks and levelling lands.
- Kinds of quantities of explosives :
 

g) Gunpowder (Class 1)	Nil
h) Small arms nitro-compound	Nil
i) Safety Fuse	Nil
j) Nitro-compounds (Class 3)	17500 Kgs.
k) Nitrate Mixtures (Class 2)	17500 Kgs.
l) Detonators	600 Nos.

*[Signature]*  
 Deputy Collector  
 Collectorate, Daman

**TERMS & CONDITIONS :-**

- The Company/Applicant must adhere to the safety guidelines and local environmental norms issued by relevant authorities such as the Petroleum and Explosives Safety Organisation (PESO).
- The company/applicant must obtain all necessary clearances from Petroleum and Explosives Safety Organization (PESO), Mining Department and other concerned agencies.
- The Company/applicant should carry out blasting activities only during approved timings for the convenience and safety of the public
- The Company/applicant should ensure adequate safety precautions including evacuation of surrounding areas and giving advance public notice.
- The Company/applicant shall follow pollution control measures including dust control and noise mitigation techniques.

CERTIFIED COPY

CERTIFIED COPY

6. The Company/applicant should have the blasting process monitored by qualified personnel and submit periodic reports to the concerned authorities.
7. The Company/applicant will be responsible for any damage or accident arising out of the blasting activity and will pay compensation to the affected parties, if necessary.
8. The Company/applicant shall strictly adhere to all applicable laws and guidelines laid down by the Government of India and local administration.
9. The Company/applicant will deploy volunteers to assist and protect the public.
10. The Company/applicant will make necessary preparations for medical emergencies.
11. The explosive magazines/premises should be located as to provide easy access to Fire Brigade.
12. First aid fire extinguishers bearing ISI Mark shall be installed in the appropriate place at storage of petroleum product in the premises as per the scale laid down in IS 15683/2006 and shall be maintained periodically. So as to ensure their perfect serviceability at all time and a register to that effect shall also be maintained and keep ready for inspection by officer from the Fire Department ANNUALLY.
13. The staffs who are working within the premises shall be trained in fire fighting.
14. The physical property data for uses of explosives product if any shall be displayed at appropriate place of the premises.
15. The 04 No. G.I, Fire Bucket each of 9 Ltrs. Capacity with dry sand shall be provided in the premises.
16. There should not be any residential area surrounding two hundred meters area.
17. The eliminate fire hazards good house keeping both inside and outside the premises shall be strictly maintained by the Occupant/Owner.
18. "NO SMOKING" "Fire Extinguisher" "Fire Bucket" and "DANGER" caution boards should be displayed at the appropriate places physically shown wherever required & the caution boards should be easily visible.
19. Emergency telephone numbers like "Police-100" "Fire Brigade- 101", "ERSS-112", "Hospital", "Doctors" "Responsible Persons" and 104 & 108 of the company should be displayed in security cabin reception hall and Fire Control room.
20. Display of DOS and DONT'S in case of fire and emergency telephone numbers in conspicuous places.
21. All other fire safety measures and other precaution shall be taken as per Explosive Act and Rules.
22. Right to reject/ withdraw NOC at any time without any Notice is reserve with the competent authority, if the above conditions are not complied with.
23. The applicant shall ensure the Terms & Conditions in the Shot Firer Certificate granted in FORM LE 19 of the Explosive Rules 2008 by the Control of Explosive, Vadodara.
24. No Mining permitted.

This No Objection Certificate is liable to be suspended or revoked for any violation or for any other Administrative reasons.

Given my hand and seal on this day of 12<sup>th</sup> March 2025

Deputy Collector  
Collectorate, Daman



**SAURABH MISHRA, IAS,**  
District Magistrate,  
Daman.

Encl: As above.

To,  
M/s. Sovevax Biologics Private Limited, Mumbai, 72-73, 7th Floor, Plot 215, Free Press House, Free Press Journal Marg, Nariman Point, Mumbai, Maharashtra - 400021 (Contact No. +91 9099986604/9909991880)

Received  
D. Mit.  
12-03-2025

o/c.

CERTIFIED COPY

CERTIFIED COPY

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Copy for kind information to: -

1. The Sub Divisional Police Officer, Daman.
2. The Assistant Director, Fire & Emergency Services, Daman.
3. The Mamlatdar/Executive Magistrate (Urban), Daman.
4. The Block Development Officer/Executive Magistrate (Rural), Daman.
5. The Planning & Development Department, Daman.
6. The Pollution Control Committee, Daman.
7. PA to the Deputy Collector (HQ), Daman.
8. PA to the Deputy Collector (Gen.), Daman.



CERTIFIED COPY

C/867



प्रदूषण नियंत्रण समिति

Pollution Control Committee

संघ प्रदेश प्रशासन दादरा एवं नगर हवेली एवं दमन एवं दीव

U. T. Administration of Dadra and Nagar Haveli and Daman and Diu

प्रथम तल, उद्योग भवन, भेंसलोर, नानी दमन, दमन - ३९६२१०

1<sup>st</sup> Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman-396210Ph.: 0260 - 2262524 / 2260975, e-mail – [pcc-dnhdd@ddd.gov.in](mailto:pcc-dnhdd@ddd.gov.in)

No. PCC/DDD/RTI-ACT/22-23/ 58

Date: 11/07/2025

To,  
Patel Uday Kumar,  
H. No. 57, Patel Falia,  
Bhimpore, Nani Daman – 396210.

**Subject:** Right to Information under Section 6(1) of RTI, Act 2005 –reg.

**Ref:** (i) Your RTI Application in Form-1-A, vide dated 27/05/2025.

With reference to the above cited subject, the information sought by you under section 6 (1) of RTI, Act 2005 is as follow:

Serial no.	Information Sought	Reply
1.	The details of all the units/establishments/companies situated within Daman District who have been granted consent to operate/renewal of consent and Environmental Clearance after 25-09-2019 for operating stone crusher plant or for mining of Black Trap (Rubble/stone) and excavation of Morrums/Soil in Daman District.	As per the official records; Pollution Control Committee, DNH & DD has not granted any consent of operate/renewal to the units/establishments/companies for operating stone crusher plant or for mining of Black Trap (Rubble/stone) and excavation of Morrums/Soil including use of Explosives after 25 – 09 - 2019 in Daman District.
2.	The details of all the units/establishments/companies situated within Daman District who have been granted consent to operate/renewal of consent and Environmental Clearance	

201 094 103

	after 25-09-2019 for use of Explosives.	
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This is issued with the approval of MS, PCC/PIO.



**Head Assistant**  
Pollution Control Committee,  
DNH & DD

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 104  
 POLLUTION CONTROL COMMITTEE  
 डामन एवं दीव डदरा दा.न.ड., डडरा  
 Damam & Diu and Dadra & Nagar Haveli  
 डडरा/डडरा डडरा  
 Inward/Outward No. 907  
 सचि. डडरा 45 डडरा डडरा 28  
 R. No. 45 Page No. 28  
 दिनांक 02/07/15  
 Date



c/861

## FORM - 1 - A

APPLICATION FORM FOR INFORMATION

(To be filled in English / Hindi / Regional Language)

To, DATE:01/07/2025  
 THE MEMBER SECRETARY,  
 PUBLIC INFORMATION OFFICER,  
 POLLUTION CONTROL COMMITTEE,  
 DAMAN & DIU AND DADRA & NAGAR HAVELI,  
 UDHOY BHAIVAN, BHENSLORE,  
 NANI DAMAN, DAMAN  
 U.T ADMINISTRATION OF DAMAN AND DIU & DADRA & NAGAR  
 HAVELI,

(a) PARTICULARS OF THE APPLICANT:-

NAME PATEL UDAYKUMAR  
 RAMANLAL

AGE: 41 years

ADDRESS WITH PHONE NO.: H\_NO 57, PATEL FALIA,  
 BHIMPORE,  
 NANI DAMAN-396210  
 Mobile - 9725432222

b) Details of the information sought:-

1. Kindly provide the details of all the units/establishments/companies situated within Daman District who have been granted consent to operate/renewal of consent and Environmental Clearance after 25-09-2019 for operating stone crusher plant or for mining of Black Trap (Rubble/stone) and excavation of Morrum/Soil in Daman District.

*M. G. ...*



संघ प्रदेश प्रशासन दादरा एवं नगर हवेली एवं दमन एवं दीव

U. T. Administration of Dadra and Nagar Haveli and Daman and Diu

प्रथम तल, उद्योग भवन, भेंसलोर, नानी दमन, दमन-३९६२१०

1<sup>st</sup> Floor, Udyog Bhavan, Bhenslore, Nani Daman, Daman-396210

Ph.: 0260-2262524/ 2260975, e-mail -pcc-dnhdd@ddd.gov.in

PCC/DDDI RTI- Act/22.23/75

Date: 11/07/2025

To,

1. Public Information Officer,  
The Ministry of Environment, Forest and Climate Change,  
Indira Paryavaran Bhawan, Jorbagh Road,  
New Delhi – 110 003 India.
2. Shri B. Mohandaas, I.F.S.,  
The Member Secretary (UTEAC),  
O/o. Conservator of Forests.  
Silvassa.

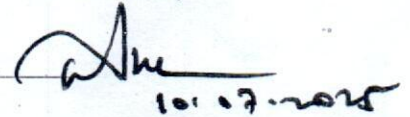
Subject: - Transfer of application under section 6(3) of Right to Information Act,  
2005.

Sir,

Concerning the subject cited above, please find enclosed herewith a copy of R.T.I. application dated 01/07/2025 received from Shri Patel Uday Kumar, R/o. H. No. 57, Patel Faila, Bhimpore, Nani Daman, which is transferred under Section 6(3) of Right to Information Act, 2005 to provide the requisite information directly to the applicant under intimation to this office.

Encl.: As above.

Yours faithfully



(S. Asker Ali)

Member Secretary,  
Pollution Control Committee,  
DNH & DD

Copy to: -

Shri Patel Uday Kumar, H. No. 57, Patel Faila, Bhimpore, Nani Daman – 396210,  
Mobile no. 972543222 for information.

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पुनः नियंत्रण समिति  
 POLLUTION CONTROL COMMITTEE  
 डमन एवं दीऊ दद्रा दा. न. ड., कर्णाट  
 Daman & Diu and Dadra & Nagar Haveli  
 उद्योग/आवक सं.  
 Inward/Outward No. 907  
 अ. सं. 45 पृष्ठ सं. 28  
 R. No. Page No.  
 दिनांक  
 Date 02/07/15



c/863

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FORM - 1 - AAPPLICATION FORM FOR INFORMATION

(To be filled in English / Hindi / Regional Language)

To,

DATE:01/07/2025

THE MEMBER SECRETARY,  
 PUBLIC INFORMATION OFFICER,  
 POLLUTION CONTROL COMMITTEE,  
 DAMAN & DIU AND DADRA & NAGAR HAVELI,  
 UDHOY BHAVAN, BHENSLORE,  
 NANI DAMAN, DAMAN  
 U.T ADMINISTRATION OF DAMAN AND DIU & DADRA & NAGAR  
 HAVELI,

(a) PARTICULARS OF THE APPLICANT:-

NAME: PATEL UDAYKUMAR  
 RAMANLAL

AGE: 41 years

ADDRESS WITH PHONE NO.: H\_NO 57, PATEL FALIA,  
 BHIMPORE,  
 NANI DAMAN-396210  
 Mobile - 9725432222

b) Details of the information sought:-

1. Kindly provide the details of all the units/establishments/companies situated within Daman District who have been granted consent to operate/renewal of consent and Environmental Clearance after 25-09-2019 for operating stone crusher plant or for mining of Black Trap (Rubble/stone) and excavation of Morrum/Soil in Daman District.

*Handwritten signature/initials*

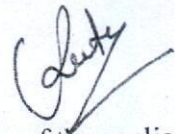
- 2. Kindly provide the details of all the units/establishments/companies situated within Daman District who have been granted consent to operate/renewal of consent and Environmental Clearance after 25-09-2019 for use of Explosives.
- 3. Section 6(3) of RTI ACT 2005 may be imposed if necessary.

**(c) Form/format in which the information sought:**

- (i) Photo Copy
- (ii) Compact disc

**(d) INSPECTION OF RECORDS:**

- (i) Does the request pertain to inspection of record? (yes/no) : **YES**
- (ii) If yes, the number of days the applicant may take in inspecting the relevant record.                     ONE(1)                     day.



Signature of the applicant.

**FOR OFFICE USE ONLY**

**Date of receiving the application:**

**Date of supplying the information:**

Within (30) days.

Valuation:

Rs. \_\_\_\_\_

Signature with name and designation  
of the Public Information Officer

**RECEIPT**

I received the information as per my application and I am satisfied

(Signature of Applicant)

Dated: